

ANTI-DUMPING DUTY ON HOT ROLLED COILS, STRIPS, SHEETS AND PLATES. ORIGINATING IN OR EXPORTED FROM RUSSIA, KAZAKHSTAN AND UKRAINE:**[Notfn. No. 100/98-Cus. dt. 27.11.1998]**

Whereas in the matter of import of hot rolled coils, strips, sheets and plates falling under Chapter heading No.72.08 of the First Schedule to the Customs Tariff Act, 1975 (51 of 1975) and originating in or exported from, Russia, Kazakhstan and Ukraine, the designated authority vide its preliminary findings, published in Part I, Section I of the Gazette of India, Extraordinary, dated the 17th June, 1998, had come to the conclusion that -

- (i) the aforesaid goods originating in, or exported from, Russia, Kazakhstan and Ukraine have been exported to India below their normal value resulting in dumping;
- (ii) the domestic industry has suffered injury:
- (iii) there is no causal link established between the dumped imports and material injury to the domestic industry.

And whereas the designated authority vide its final findings published in Part I, Section 1 of the Gazette of India Extraordinary, dated the 18th November, 1998 has arrived at the final findings that -

- (i) hot rolled coils, strips, sheets and plates originating in or exported from, Russia, Kazakhstan and Ukraine have been exported to India below their normal value except for hot rolled coils originating in Kazakhstan resulting in dumping.
- (ii) the domestic industry has suffered material injury:
- (iii) the injury has been caused to the domestic industry by the export of the subject goods originating in, or exported from, Russia, Kazakhstan and Ukraine.

Now, therefore, in exercise of the powers conferred by sub-section (1) of section 9A of the Customs Tariff Act, 1975 (51 of 1975) read with rule 18 and sub-rule (1) of rule 20 of the Customs Tariff (Identification Assessment and Collection of Anti-dumping Duty on Dumped Articles and for Determination of Injury) Rules, 1995, the Central Government on the basis of the aforesaid final findings of the designated authority, hereby imposes on the goods mentioned in column (2) of the Table hereto annexed and falling under Chapter heading No. 72.08 of the First Schedule to the said Customs Tariff Act originating in or exported from Russia, Kazakhstan and Ukraine when imported into India an anti-dumping duty at the rate which is equivalent to the difference of the amount specified in the corresponding entry in column (3) of the said Table and the landed value of the goods per metric tonne:

Provided that in the case of hot rolled coils originating in Kazakhstan no anti-dumping duty shall be levied.

TABLE

Sl. No.	Description of goods	Amount (Rs. per metric tonne)
(1)	(2)	(3)
1.	Hot rolled coils	14300
2.	Hot rolled strips/sheets/plates	15000
3.	Boiler quality plates	22000

Explanation. - For the purposes of the notification, the 'landed value' means the assessable value as determined under the Customs Act, 1962 (52 of 1962) and includes all duties of customs except the duties of customs levied under Sections 3, 3A, 8B, 9 or section 9A, as the case may be of the said Customs Tariff Act.

ANTI-DUMPING DUTY ON LOW CARBON FERRO CHROME (LCFC) ORIGINATING IN OR EXPORTED FROM CHINA PR AND MACEDONIA:**[Notfn. No. 117/99-Cus. dt. 28.10.1999]**

WHEREAS in the matter of import of Low Carbon Ferro Chrome (LCFC) falling under sub-heading No. 7202.49 of the First Schedule to the Customs Tariff Act, 1975 (51 of 1975), originating in or exported from China PR, South Africa and Macedonia, the Designated Authority vide its final findings, published in the Gazette of India, Extraordinary, Part I Section 1, dated the 24th September, 1999 has come to the conclusion that -

- (a) Low Carbon Ferro Chrome originating in or exported from South Africa, China PR and Macedonia has been exported to India below its normal value;
- (b) the domestic Industry has suffered material injury;
- (c) the injury has been caused to domestic industry by dumping of subject goods originating in or exported from South Africa, China PR and Macedonia.

and has considered it necessary to impose anti-dumping duty, on all imports of Low Carbon Ferro Chrome (LCFC), originating in or exported from China PR and Macedonia.

Now, therefore, in exercise of the powers conferred by sub-section (2) of section 9A of the said Customs Tariff Act, read with rules 18 and rule 20 of the Customs Tariff (Identification, Assessment and Collection of Anti-dumping Duty on Dumped Articles and for Determination of Injury) Rules, 1995, the Central Government on the basis of the aforesaid final findings of the Designated Authority hereby imposes on the said Low Carbon Ferro Chrome (LCFC), when originating in or exported from China PR and Macedonia by exporters mentioned in column (2) of the Table hereto annexed and imported into India, an anti-dumping duty at a rate which is equivalent to the amount mentioned in the corresponding entry in column (3) of the said Table,

TABLE

S.No.	Country	Amount of Anti-dumping duty in Rupees/Metric Tonne
(1)	(2)	(3)
1.	China PR - All exporter	911
2.	Macedonia - All exporters	6512

ANTI-DUMPING DUTY ON FERRO SILICON ORIGINATING IN OR EXPORTED FROM RUSSIA AND PR OF CHINA:**[Notfn. No. 67/01-Cus. dt. 25.6.2001]**

Whereas in the matter of import of Ferro Silicon falling under sub-heading No. 7202.21 of the First Schedule to the Customs Tariff Act, 1975 (51 of 1975), originating in, or exported from, Russia, China and Iran, the Designated Authority vide its preliminary findings, published in the Gazette of India, Extraordinary, Part I, Section 1, dated the 21st November, 2000, had come to the conclusion that -

- (i) ferro-silicon, originating in, or exported from, Russia and China has been exported to India below normal value, resulting in dumping;
- (ii) the domestic industry has suffered injury;
- (iii) injury has been caused by imports from the subject countries;

and had considered it necessary to impose anti-dumping duty, provisionally, pending final determination, on all imports of Ferro Silicon, originating in, or exported from, Russia and China;

And Whereas on the basis of the aforesaid findings of the Designated Authority, the Central Government had imposed an anti-dumping duty vide notification of the Government of India in the Ministry of Finance (Department of Revenue), No. 152/2000-Customs, dated the 26th December, 2000, [G.S.R. 932 (E) dated the 26th December, 2000] published in Part II, Section 3, Sub-section (i) of the Gazette of India, Extraordinary, dated the 26th December, 2000;

And Whereas the Designated Authority vide its final findings, dated the 28th May, 2001, published in the Gazette of India, Extraordinary, Part I, Section 1, dated the 28th May, 2001, has come to the conclusion that -

- (i) Ferro-silicon originating in or exported from Russia and China has been exported to India below normal value, resulting in dumping;
- (ii) The domestic industry has suffered injury;
- (iii) injury has been caused by imports from the subject countries,

Now, therefore, in exercise of the powers conferred by sub-section (1), read with sub-section (5), of section 9A of the said Customs Tariff Act, and rules 18 and 20 of the Customs Tariff (Identification, Assessment and Collection of Anti-dumping Duty on Dumped Articles and for Determination of Injury) Rules, 1995, the Central Government, on the basis of the aforesaid final findings of the Designated Authority, hereby imposes on Ferro Silicon falling under Chapter 72 of the First Schedule to the said Customs Tariff Act, originating in, or exported from, countries specified in column (2) of the Table annexed hereto, when exported by exporters mentioned against the corresponding entry in column (3) of the said Table, and imported into India, an anti-dumping duty at the rate which is equivalent to the difference between the corresponding amount mentioned in column (4) of the said Table and the landed value of such imported Ferro Silicon per metric tonne.

Table

S. No.	Country	Name of the producer/ exporter	Amount (US\$ per metric tonne)
(1)	(2)	(3)	(4)
1.	Russia	All exporters/ producers	764
2.	Peoples Republic of China	All exporters/ producers	764

2. The anti-dumping duty imposed under this notification shall be levied with effect from the date of the imposition of the provisional duty, i.e. the 26th December, 2000; and shall be paid in Indian currency.

Explanation. - For the purposes of this notification,-

(a) "landed value" means the assessable value as determined under the Customs Act, 1962 (52 of 1962) and includes all duties of Customs except duties levied under section 3, 3A, 8B, 9 and 9A of the said Customs Tariff Act.

(b) rate of exchange applicable for the purposes of calculation of such anti-dumping duty shall be the rate, which is specified in the notification of the Government of India in the Ministry of Finance (Department of Revenue), issued from time to time, in exercise of the powers conferred under sub-clause (i) of clause (a) of sub-section (3) of section 14 of the said Customs Act and the relevant date for determination of the rate of exchange shall be the date of presentation of the bill of entry under section 46 of the said Customs Act.

ANTI-DUMPING DUTY ON FERRO SILICON ORIGINATING IN, OR EXPORTED FROM UKRAINE.
[Notfn. No. 19/02-Cus. dt. 15.2.2002]

Whereas in the matter of import of Ferro silicon falling under sub-heading 7202.21 of the First Schedule to the Customs Tariff Act, 1975 (51 of 1975), originating in, or exported from, Ukraine, the designated authority vide its preliminary findings, published in the Gazette of India, Extraordinary, Part I, Section 1, dated the 21st June, 2001, had come to the conclusion that –

- (i) Ferro silicon, originating in, or exported from, Ukraine has been exported to India below normal value, resulting in dumping;
- (ii) the domestic industry has suffered injury;
- (iii) injury has been caused by imports from the subject country;

and had considered it necessary to impose anti-dumping duty, provisionally, pending final determination, on all imports of ferro silicon, originating in, or exported from, Ukraine;

And Whereas on the basis of the aforesaid findings of the designated authority, the Central Government had imposed an anti-dumping duty on the said Ferro silicon vide notification of the Government of India in the Ministry of Finance (Department of Revenue), No. 80/2001-Customs, dated the 20th July, 2001, [G.S.R. 545 (E), dated the 20th July, 2001] published in Part II, Section 3, Sub-section (i) of the Gazette of India, Extraordinary, dated the 20th July, 2001;

And Whereas the designated authority vide its final findings, published in the Gazette of India, Extraordinary, Part I, Section 1, dated the 16th January, 2002, has come to the conclusion that -

- (i) Ferro-silicon originating in or exported from Ukraine has been exported to India below normal value, resulting in dumping;
- (ii) the domestic industry has suffered injury;
- (iii) injury has been caused by imports from Ukraine,

Now, therefore, in exercise of the powers conferred by sub-section (1) of section 9A of the said Customs Tariff Act, read with sub-section (5) thereof, and rules 18 and 20 of the Customs Tariff (Identification, Assessment and Collection of Anti-dumping Duty on Dumped Articles and for Determination of Injury) Rules, 1995, the Central Government, on the basis of the aforesaid final findings of the designated authority, hereby imposes on Ferro silicon falling under Chapter 72 of the First Schedule to the said Customs Tariff Act, originating in, or exported from, Ukraine, when exported by all exporters/ producers, and imported into India, an anti-dumping duty at the rate which is equivalent to the difference between the amount equivalent to US\$ 740 per metric tonne and the landed value of such imported Ferro silicon per metric tonne.

2. The anti-dumping duty imposed under this notification shall be levied with effect from the date of the imposition of the provisional duty, i.e. the 20th July, 2001; and shall be paid in Indian currency.

Explanation. - For the purposes of this notification,-

(a) "landed value" means the assessable value as determined under the Customs Act, 1962 (52 of 1962) and includes all duties of Customs except duties levied under sections 3, 3A, 8B, 9 and 9A of the said Customs Tariff Act.

(b) rate of exchange applicable for the purposes of calculation of such anti-dumping duty shall be the rate, which is specified in the notification of the Government of India in the Ministry of Finance (Department of Revenue), issued from time to time, in exercise of the powers conferred under sub-clause (i) of clause (a) of sub-section (3) of section 14 of the said Customs Act and the relevant date for determination of the "rate of exchange" shall be the date of presentation of the "bill of entry" under section 46 of the said Customs Act.

**ANTI-DUMPING DUTY ON COLD ROLLED FLAT PRODUCTS OF STAINLESS STEEL ORIGINATING IN , OR EXPORTED FROM THE EUROPEAN UNION, JAPAN, CANADA AND THE UNITED STATES OF AMERICA:
[Notfn. No. 134/02-Cus. dt. 5.12.2002]**

WHEREAS in the matter of import of Cold Rolled Flat Products of stainless steel, of a width of 600 mm or more, whether further processed or not, of all grades/series, classified under sub-headings 7219.31, 7219.32, 7219.33, 7219.34, 7219.35 and 7219.90 of the First Schedule to the Customs Tariff Act, 1975 (51 of 1975), originating in, or exported from, the European Union, Japan, Canada and the United States of America, the Designated Authority *vide* its preliminary findings, published in the Gazette of India, Extraordinary, Part I, Section 1, dated the 29th November, 2001, had come to the conclusion that-

- (a) Cold Rolled Flat Products of stainless steel, of a width of 600 mm or more, whether processed or not, of all grades/series, originating in, or exported from, the European Union, Japan, Canada and the United States of America had been exported to India below normal value, resulting in dumping;
- (b) the domestic industry had suffered injury;
- (c) injury had been caused by imports from the subject countries/territory;

and the Designated Authority had considered it necessary to impose anti-dumping duty, provisionally, pending final determination, on all imports of said Cold Rolled Flat Products, originating in, or exported from, the European Union, Japan, Canada and the United States of America;

AND WHEREAS on the basis of the aforesaid findings of the Designated Authority, the Central Government had imposed provisionally an anti-dumping duty *vide* notification No. 132/2001-Customs, dated the 28th December, 2001, published in Part II, Section 3, Sub-section (i) of the Gazette of India, Extraordinary, dated the 28th December, 2001 *vide* No. G.S.R.627 (E), dated the 28th December, 2001;

AND WHEREAS, the Designated Authority, *vide* its final findings, published in the Gazette of India, Extraordinary, Part I, Section 1, dated the 21st October, 2002 read with the corrigendum published in the Gazette of India, Extraordinary, Part I, Section 1, dated 14th November, 2002, has come to the conclusion that-

- (a) Cold Rolled Flat Products of stainless steel originating in, or exported from, the European Union, Japan, Canada and the United States of America had been exported to India below normal value, resulting in dumping;
- (b) the domestic industry had suffered injury;
- (c) injury suffered by the domestic industry is on account of the dumped imports from the subject countries/territory;

AND WHEREAS, the Designated Authority has proposed to impose definitive anti-dumping duty, on all imports of the said goods, originating in, or exported from, the European Union, Japan, Canada and the United States of America;

NOW, therefore, in exercise of the powers conferred by sub-sections (1) and (5) of section 9A of the said Customs Tariff Act, read with rules 18 and 20 of the Customs Tariff (Identification, Assessment and Collection of Anti-dumping Duty on Dumped Articles and for Determination of Injury) Rules, 1995, the Central Government, on the basis of the above findings of the Designated Authority, hereby imposes, on Cold Rolled Flat Products of stainless steel, of a width of 600 mm or more, whether further processed or not, of all grades or series, classified under sub-headings 7219.31, 7219.32, 7219.33, 7219.34, 7219.35 and 7219.90 of the First Schedule to the Customs Tariff Act, 1975 (51 of 1975), originating in, or exported from, the European Union, Japan, Canada and the United States of America, when exported by any exporter or producer, and imported into India, an anti-dumping duty at the rate which shall be calculated as the difference between the corresponding amount mentioned in column (5) of the said Table and the landed value of said imported goods in US \$ per metric tonne.

Table

S.No.	Country/Territory	Group/Series	Producer/ Exporters	Amount (US \$/MT)		
(1)	(2)	(3)	(4)	(5)		
1.	European Union	300 series	1. M/s Acerinox S.A., Spain	2431		
			2. ALZ nv, Belgium	2431		
			3. All other exporters	2431		
		400 series	1. M/s Acerinox S.A., Spain	1470		
			2. M/s ALZ nv, Belgium	1470		
			3. All other exporters/producers	1470		
		All other groups/series 200 series	1. All exporters/producers	1899		
		2.	Japan	400 series	1. M/s Kawasaki Steel Corporation and M/s Kawasaki Steel Corporation in conjunction with Kawasho Corporation, Sumitomo Corporation and Nikko Boeki Kaisha Limited, etc.	1470
					2. All other exporters	1470
All other groups/series 200 series	1. All exporters/producers			1899		
300 series				2431		
3.	Canada	All groups/series 200 series	1. All exporters/producers	1899		
		300 series		2431		
		400 series		1470		
4.	United States of America	300 series	1. M/s North American Stainless	2431		
			2. All other exporters/producers	2431		
		All other groups/series 200 series	1. All exporters/producers	1899		
		400 series		1470		

2. The anti-dumping duty imposed under this notification shall be levied with effect from the date of imposition of the provisional anti-dumping duty, i.e., the 28th December, 2001, and shall be payable in Indian currency.

Provided that in the case of export of-

- (i) 304, 316 and 430 grades of said goods by M/s Acerinox S.A, Spain;
- (ii) 420 J1 grade of said goods by M/s Kawasaki Steel Corporation and M/s Kawasaki Steel Corporation in conjunction with Kawasho Corporation, Sumitomo Corporation and Nikko Boeki Kaisha Limited etc.; and
- (iii) CrNi and CrNiMO grades of said goods by M/s ALZ nv, Belgium, the anti dumping duty imposed under this notification shall be effective from the date of issue of this notification in the Official Gazette.

Explanation. - For the purposes of this notification,-

- (a) "landed value" means the assessable value as determined under the Customs Act, 1962 (52 of 1962) and includes all duties of customs except duties levied under sections 3, 3A, 8B, 9 and 9A of the said Customs Tariff Act;
- (b) "rate of exchange" applicable for the purposes of calculation of anti-dumping duty shall be the rate which is specified in the notification of the Government of India in the Ministry of Finance (Department of Revenue), issued from time to time, in exercise of the powers under sub-clause (i) of clause (a) of sub-section (3) of section 14 of the said Customs Act, and the relevant date for the determination of the "rate of exchange" shall be the date of presentation of the bill of entry under section 46 of the said Customs Act.

**ANTI-DUMPING DUTY ON FERRO SILICON ORIGINATING IN OR EXPORTED FROM SOUTH AFRICA & MACEDONIA:
[Notfn. No. 92/03-Cus. dt. 11.6.2003]**

WHEREAS in the matter of import of Ferro Silicon, falling under tariff item 7202 21 00 of the First Schedule to the Customs Tariff Act, 1975 (51 of 1975), originating in, or exported from, South Africa or Macedonia (hereinafter referred to as the subject countries) and imported into India, the designated authority *vide* its preliminary findings, published in the Gazette of India, Extraordinary, Part I, Section 1, dated the 11th July, 2002, had come to the conclusion that -

- (a) Ferro silicon or product under consideration had been exported to India from the subject countries below normal value;
 - (b) the Indian industry had suffered material injury;
 - (c) the injury had been caused by the dumped imports from the subject countries;
- and had considered it necessary to impose anti-dumping duty, provisionally, pending final determination, on all imports of ferro silicon originating in, or exported from, the subject countries;

AND WHEREAS on the basis of the aforesaid findings of the designated authority, the Central Government had imposed an anti-dumping duty *vide* notification of the Government of India in the Ministry of Finance (Department of Revenue), No. 78/2002-Customs, dated the 13th August, 2002, published in Part II, Section 3, Sub-section (i) of the Gazette of India, Extraordinary, dated the 13th August, 2002 [G.S.R. 556(E), dated the 13th August, 2002];

AND WHEREAS, the designated authority, *vide* its final findings, published in the Gazette of India, Extraordinary, Part I, Section I, dated the 9th April, 2003, has come to the conclusion that-

- (a) Ferro silicon has been exported to India from South Africa and Macedonia below its normal value;
- (b) the Domestic industry had suffered material injury;
- (c) the material injury had been caused cumulatively by the dumped imports from the subject countries/territory;

and has considered it necessary to impose definitive anti-dumping duty on all imports of ferro silicon from subject countries in order to remove the injury to the domestic industry;

NOW, THEREFORE, in exercise of the powers conferred by sub-section (1) read with sub-section (5) of section 9A of the said Customs Tariff Act, and rules 18 and 20 of the Customs Tariff (Identification, Assessment and Collection of Anti-dumping Duty on Dumped Articles and for Determination of Injury) Rules, 1995, the Central Government, on the basis of the aforesaid final findings of the designated authority, hereby imposes on ferro silicon, falling under tariff item 7202 21 00 of the First Schedule to the Customs Tariff Act, originating in, or exported from, the country or territory specified in column (2) of the Table given below, when exported by producer or exporter specified in the corresponding entry in column (3) of the said Table, and imported into India, an anti-dumping duty which is equal to the difference between the amount specified in the corresponding entry in column (4) of the said table and the landed value of such imported ferro silicon per metric tonne.

Table

S. No.	Country/Territory	Name of producer/ exporter	Amount in US \$ per metric tonne
(1)	(2)	(3)	(4)
1.	South Africa	All producers / exporters	728.44
2.	Macedonia	All producers / exporters	728.44

2. The anti-dumping duty imposed under this notification shall be levied with effect from the date of imposition of the provisional anti-dumping duty, i.e., the 13th August, 2002, and shall be payable in Indian currency.

Explanation. - For the purposes of this notification,

(a) "landed value" means the assessable value as determined under the Customs Act, 1962 (52 Of 1962) and includes all duties of customs except duties under sections 3, 3A, 8B, 9 and 9A of the said Customs Tariff Act, 1975;

(b) rate of exchange applicable for the purposes of calculation of such anti-dumping duty shall be the rate which is specified in the notification issued by the Board from time to time, in exercise of the powers under sub-clause (i) of clause (a) of sub-section (3) of section 14 of the said Customs Act, and the relevant date for the determination of the rate of exchange shall be the date of presentation of the bill of entry under section 46 of the said Customs Act.

ANTI-DUMPING DUTY ON COLD ROLLED FLAT PRODUCTS OF STAINLESS STEEL ORIGINATING IN OR EXPORTED FROM EUROPEAN UNION, JAPAN, CANADA AND USA:

[Notfn. No. 99/05-Cus., dt. 25.11.2005]

Whereas in the matter of import of Cold Rolled Flat Products of stainless steel, of a width of 600 mm or more, whether further processed or not, of all grades or series (hereinafter referred to as the subject goods), classified under sub-headings 7219 31, 7219 32, 7219 33, 7219 34, 7219 35 and 7219 90 of the First Schedule to the Customs Tariff Act, 1975 (51 of 1975), originating in, or exported from the European Union, Japan, Canada and the United States of America (hereinafter referred to as the subject countries), the Designated Authority *vide* its final findings No. 24/1/2001-DGAD, published in the Gazette of India, Extraordinary, Part I, Section 1, dated the 21st October, 2002, read with the corrigendum published in the Gazette of India, Extraordinary, Part I, Section 1, dated the 14th November, 2002, had come to the conclusion that :-

- (a) Cold Rolled Flat Products of stainless steel originating in, or exported from, the subject countries had been exported to India below normal value, resulting in dumping;
- (b) the domestic industry had suffered injury;

(c) injury suffered by the domestic industry is on account of the dumped imports from the subject countries or territory;
and recommended imposition of definitive anti dumping duty on all imports of the said goods, originating in, or exported from the subject countries.

And whereas on the basis of the aforesaid final findings of the designated authority, read with the aforesaid corrigendum, the Central Government had imposed anti-dumping duty on imports of the subject goods, classified under sub-headings 7219 31, 7219 32, 7219 33, 7219 34, 7219 35 and 7219 90 of the First Schedule to the Customs Tariff Act, 1975 (51 of 1975), originating in, or exported from the subject countries, vide notification No. 134/2002-Customs dated the 5th December, 2002 [G.S.R. 804(E) dated the 5th December, 2002], published in part II, section 3, sub-section (i) of the Gazette of India, Extraordinary, dated the 5th December, 2002.

And whereas the designated authority *vide* its notification No. 15/16/2004-DGAD dated the 14th September, 2004, had initiated a midterm review in the matter of continuation of anti-dumping duty on imports of the subject goods from the subject countries.

And whereas the designated authority in its mid-term review findings published in Part I, Section 1 of the Gazette of India, Extraordinary, *vide* notification No. 15/16/2004-DGAD dated the 13th September, 2005, read with amendment dated the 3rd November, 2005, has concluded that :-

- (i) the subject goods have been found to be exported from subject countries to India below their normal value resulting in dumping;
- (ii) the domestic industry continues to suffer material injury;
- (iii) due to the likelihood of recurrence of injury to the domestic industry as a result of the continued dumping, the anti dumping duty may continue to remain imposed;
- (iv) due to the negative injury margin in respect of imports from the European Union and Canada, the anti dumping duty on the European Union and Canada may be withdrawn and anti dumping duty may remain in force in respect of the United States of America and Japan.

and has recommended continuation of anti-dumping duty at new rates on imports of Cold Rolled Flat Products of stainless steel from the United States of America and Japan.

Now, therefore, in exercise of the powers conferred by sub-sections (1) and (5) of section 9A of the said Customs Tariff Act, read with rule 23 of the Customs Tariff (Identification, Assessment and Collection of Anti-dumping Duty on Dumped Articles and for Determination of Injury) Rules, 1995, and in supersession of the notification of the Government of India, in the Ministry of Finance (Department of Revenue), No. 134/2002-Customs dated the 5th December, 2002 [G.S.R 804(E), dated the 5th December, 2002], except as respects things done or omitted to be done before such supersession, the Central Government, on the basis of the aforesaid mid-term review findings of the designated authority, read with the aforesaid amendment, hereby imposes on the goods, the description of which is specified in column (3) of the Table below, falling under sub-headings 7219 31, 7219 32, 7219 33, 7219 34, 7219 35 and 7219 90 of the First Schedule to the said Customs Tariff Act as specified in the corresponding entry in column (2), the specification of which is specified in column (4) of the said Table, originating in the countries as specified in the corresponding entry in column (5), and produced by the producers as specified in the corresponding entry in column (7), when exported from the countries as specified in the corresponding entry in column (6), by the exporters as specified in the corresponding entry in column (8), and imported into India, an anti-dumping duty at the rate specified in the corresponding entry in column (9), in the currency as specified in the corresponding entry in column (11) and per unit of measurement as specified in the corresponding entry in column (10), of the said Table.

Table

S. No.	Sub-Heading	Description of goods	Specification of origin	Country of export	Country	Producer	Exporter	Duty Amount	Unit of measurement	Currency
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)
1.	7219 31, 7219 32, 7219 33, 7219 34, 7219 35, and 7219 90	Cold rolled flat products of stainless steel, of a width 600 mm or more, whether further processed or not	All Grades or Series	United States of America	Any country	Any producer	Any exporter	445.69	Metric tonne	US \$
2.	7219 31, 7219 32, 7219 33, 7219 34, 7219 35, and 7219 90	Cold rolled flat products of stainless steel, of a width 600 mm or more, whether further processed or not	All Grades or Series	Any country	United States of America	Any	Any producer exporter	445.69	Metric tonne	US \$
3.	7219 31, 7219 32, 7219 33, 7219 34, 7219 35, and 7219 90	Cold rolled flat products of stainless steel, of a width 600 mm or more, whether further processed or not	All Grades or Series	Japan	Any country other than United States of America	Any	Any producer exporter	305.00	Metric tonne	US \$
4.	7219 31, 7219 32, 7219 33, 7219 34, 7219 35, and 7219 90	Cold rolled flat products of stainless steel, of a width 600 mm or more, whether further processed or not	All Grades or Series	Any country other than	Japan	Any producer United States of America	Any exporter	305.00	Metric tonne	US \$

2. The anti-dumping duty imposed under this notification shall be effective from the date of issue of this notification in the Official Gazette and shall be payable in Indian currency.

Explanation. - For the purposes of this notification, "rate of exchange" applicable for the purposes of calculation of anti-dumping duty shall be the rate which is specified in the notification of the Government of India in the Ministry of Finance (Department of Revenue), issued from time to time, in exercise of the powers

conferred under sub-clause (i) of clause (a) of sub-section (3) of section 14 of the Customs Act, 1962 (52 of 1962), and the relevant date for the determination of the “rate of exchange” shall be the date of presentation of the bill of entry under section 46 of the said Customs Act.

ANTI-DUMPING DUTY ON COLD ROLLED FLAT PRODUCTS OF STAINLESS STEEL ORIGINATING IN OR EXPORTED FROM SPECIFIED COUNTRY:

[Notfn. No. 38/09-Cus., dt. 22.4.2009]

Whereas, in the matter of import of Cold Rolled Flat Products of Stainless Steel (hereinafter referred as the subject goods), falling under heading 7219 of the First Schedule to the Customs Tariff Act, 1975 (51 of 1975), originating in, or exported from, China PR, Japan, Korea, European Union, South Africa, Taiwan (Chinese Taipei), Thailand and USA (hereinafter referred to as the subject countries), the designated authority, in its preliminary findings vide notification number. 14/6/2008-DGAD dated the 27th March, 2009, published in the Gazette of India, Extraordinary, Part I, Section 1, dated the 27th March, 2009, had come to the conclusion that—

- i. the subject goods had been exported to India from the subject countries below its normal value;
- ii. the domestic industry had suffered material injury;
- iii. the injury had been caused by the dumped imports from subject countries; and

had recommended imposition of provisional anti-dumping duty on all imports of the subject goods originating in, or exported from, the subject countries;

Now, therefore, in exercise of the powers conferred by sub-section (2) of section 9A of the said Customs Tariff Act, read with rules 13 and 20 of the Customs Tariff (Identification, Assessment and Collection of Anti-dumping Duty on Dumped Articles and for Determination of Injury) Rules, 1995, the Central Government, on the basis of the aforesaid preliminary findings of the designated authority, hereby imposes on the goods, the description of which is specified in column (3) of the Table below, falling under the heading of the First Schedule to the said Customs Tariff Act as specified in the corresponding entry in column (2), the specification of which is specified in column (8) of the said table, originating in the countries as specified in the corresponding entry in column (4), and produced by the producers as specified in the corresponding entry in column (6), when exported from the countries as specified in the corresponding entry in column (5), by the exporters as specified in the corresponding entry in column (7), and imported into India, an anti-dumping duty which shall be equal to the amount specified in the corresponding entry in column(9), in the currency as specified in the corresponding entry in column (11) and per unit of measurement as specified in the corresponding entry in column (10) of the said Table.

Table

Sl. No.	Sub-heading	Description of Goods	Country of origin	Country of export	Producer	Exporter	Specification in series	Amount	Unit	Currency
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)
1	7219	Cold-rolled Flat products of stainless steel*	Spain	Spain	Acerinox S.A.	Acerinox S.A.	300 400	550.23 12.74	MT MT	US \$ US \$
2	7219	Cold-rolled	Spain	Malaysia	Acerinox	Acerinox	300	550.23	MT	US \$

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(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)
		Flat products of stainless steel*			S.A.	Malaysia Sdn Bhd	400	12.74	MT	US \$
3	7219	Cold-rolled Flat products of stainless steel*	Belgium	Belgium	Arcelor Mittal	Arcelor Mittal	300	1042.70	MT	US \$
4	7219	Cold-rolled Flat products of stainless steel*	France	France	Arcelor Mittal	Arcelor Mittal	300 400	1042.70 775	MT MT	US \$ US \$
5.	7219	Cold-rolled Flat products of stainless steel*	Any Country in European Union	Any	Any	Any other than at S. No 1 to 4 above.	200 300 400	1144.95 1553.17 534.79	MT MT MT	US \$ US \$ US \$
6.	7219	Cold-rolled Flat products of stainless steel*	Any	Any Country in European Union	Any	Any other than at S. No 1, 3 and to 4 above.	200 300 400	1144.95 1553.17 534.79	MT MT MT	US \$ US \$ US \$
7	7219	Cold-rolled Flat products of stainless steel*	South Africa	South Africa	Columbus Stainless (Pty)Ltd	Columbus Stainless (Pty)Ltd	300 400	710.27 585.44	MT MT	US \$ US \$
8	7219	Cold-rolled Flat products of stainless steel*	South Africa	Malaysia	Columbus Stainless (Pty)Ltd	Columbus Stainless (Pty)Ltd	300 400	710.27 585.44	MT MT	US \$ US \$
9.	7219	Cold-rolled Flat products of stainless steel*	South Africa	Any	Any	Any other than at S. No 6 and 7 above.	200 300 400	1144.95 1368.25 1207.61	MT MT MT	US \$ US \$ US \$
10.	7219	Cold-rolled	Any	South	Any	Any	200	1144.95	MT	US \$

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(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)
		Flat products of stainless steel*		Africa	Any other than at S. No 7 above.	Any other than at S. No.7 above.	300	1368.25	M T	US \$
					Any other than at S. No 7 above.	Any other than at S. No 7 above.	400	1207.61	M T	US \$
11.	7219	Cold-rolled Flat products of stainless steel*	Korea RP	Korea RP	POSCO	POSTEEL	400	102.41	M T	US \$
12.	7219	Cold-rolled Flat products of stainless steel*	Korea RP	Korea RP	POSCO	Samsung C&T Corporation	400	96.70	M T	US \$
13.	7219	Cold-rolled Flat products of stainless steel*	Korea RP	Korea RP	POSCO	Hyundai Corp	400	171.37	M T	US \$
14.	7219	Cold-rolled Flat products of stainless steel*	Korea RP	Korea RP	POSCO	SK Networks Ltd. (SK)	400	235.02	M T	US \$
15.	7219	Cold-rolled Flat products of stainless steel*	Korea RP	Korea RP	POSCO	LG Intl.	400	74.87	M T	US \$
16.	7219	Cold-rolled Flat products of stainless steel*	Korea RP	Korea RP	POSCO	Daewoo Intl. Corporation.	400	163.00	M T	US \$
17.	7219	Cold-rolled Flat products of stainless steel*	Korea RP	Any	Any	Any	200	1031.36	M T	US \$
					Any	Any	300	1455.63	M T	US \$
					Any	Any	400	874.69	M T	US \$
					except at s no 11 to 16 above.	except at s no 11 to 16 above.				
18.	7219	Cold-rolled Flat products of stainless steel*	Any	Korea RP	Any	Any	200	1031.36	M T	US \$
					Any	Any	300	1455.63	M T	US \$
					Any	Any	400	874.69	M T	US \$
					except at s no 11 to 16 above.	except at s no 11 to 16 above.				
19.	7219	Cold-rolled Flat products of stainless steel*	Chinese Taipei	Chinese Taipei	Yieh United Steel Corp	Yieh United Steel Corp	300	573.12	M T	US \$
20.	7219	Cold-rolled Flat products of stainless steel*	Chinese Taipei	Chinese Taipei	Yieh Mau Corp	Yieh Mau Corp	300	363.90	M T	US \$
							400	285.73	M T	US \$
21.	7219	Cold-rolled	Chinese	Any	Any	Any	200	1402.64	M T	US \$

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(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)
		Flat products of stainless steel*	Taipei		Any other than at S. No 19 and 20 above.	Any other than at S. No.7 and 20 above.	300	2011.00	M T	US \$
					Any other than at S. No 20 above.	Any other than at S. No 20 above.	400	1591.00	M T	US \$
22.	7219	Cold-rolled Flat products of stainless steel*	Any	Chinese Taipei	Any	Any	200	1402.64	M T	US \$
					Any other than at S. No 19 and 20 above.	Any other than at S. No.7 and 20 above.	300	2011.00	M T	US \$
					Any other than at S. No 20 above.	Any other than at S. No 20 above.	400	1591.00	M T	US \$
23.	7219	Cold-rolled Flat products of stainless steel*	China PR	China PR	Lianzhong Stainless Steel Corp	Lianzhong Stainless Steel Corp	300 400	860.00 90.00	M T M T	US \$ US \$
24.	7219	Cold-rolled Flat products of stainless steel*	China PR	China PR	Shanxi Taigang Steel Co Ltd (STSS)	Shanxi Taigang Steel Co Ltd (STSS)	300 400	505.17 154.80	M T M T	US \$ US \$
25.	7219	Cold-rolled Flat products of stainless steel*	China PR	Any	Any	Any	200	998.55	M T	US \$
					Any other than at S. No 23 and 24 above.	Any other than at S. No.23 and 24 above.	300	1823.43	M T	US \$
					Any other than at S. 23 and 24 above.	Any other than at S. 23 and 24 above.	400	1590.00	M T	US \$
26.	7219	Cold-rolled Flat products of stainless steel*	Any	China PR	Any	Any	200	998.55	M T	US \$
					Any other than at S. No 23 and 24 above.	Any other than at S. No.23 and 24 above.	300	1823.43	M T	US \$
					Any other than at S. 23 and 24 above.	Any other than at S. 23 and 24 above.	400	1590.00	M T	US \$
27.	7219	Cold-rolled Flat products of stainless steel*	Thailand	Thailand	Thainox Stainless Public Co Ltd	Thainox Stainless Public Co Ltd	300 400	241.25 377.71	M T M T	US \$ US \$
28.	7219	Cold-rolled	Thailand	Any	Any	Any	200	1067.65	M T	US \$

(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)
		Flat products of stainless steel*			Any other than at S. No 27 above.	Any other than at S. No.27 above.	300	1373.00	M T	US \$
					Any other than at S. No 27 above.	Any other than at S. No.27 above.	400	768.10	M T	US \$
29.	7219	Cold-rolled Flat products of stainless steel*	Any	Thailand	Any	Any	200	1067.65	M T	US \$
					Any other than at S. No 27 above.	Any other than at S. No.27 above.	300	1373.00	M T	US \$
					Any other than at S. No 27 above.	Any other than at S. No.27 above.	400	768.10	M T	US \$
30.	7219	Cold-rolled Flat products	USA	USA	Any	Any	200	1325.65	M T	US \$
							300	1467.65	M T	US
		of stainless steel*					400	1584.00	M T	US \$
31.	7219	Cold-rolled Flat products of stainless steel*	USA	Any	Any	Any	200	1325.65	M T	US \$
							300	1467.65	M T	US \$
							400	1584.00	M T	US \$
32.	7219	Cold-rolled Flat products of stainless steel*	Any	USA	Any	Any	200	1325.65	M T	US \$
							300	1467.65	M T	US \$
							400	1584.00	M T	US \$
33.	7219	Cold-rolled Flat products of stainless steel*	Japan	Japan	Any	Any	200	780.00	M T	US \$
							300	1388.15	M T	US \$
							400	368.10	M T	US \$
34.	7219	Cold-rolled Flat products of stainless steel*	Any	Japan	Any	Any	200	780.00	M T	US \$
							300	1388.15	M T	US \$
							400	368.10	M T	US \$
35.	7219	Cold-rolled Flat products of stainless steel*	Japan	Any	Any	Any	200	780.00	M T	US \$
							300	1388.15	M T	US \$
							400	368.10	M T	US \$

* of the width of 600 mm or more of all series with a thickness of up to 4 mm but does not include cold rolled stainless steel in coil having a combination of thickness above 2 mm and width above 1500 mm for use in fabrication and AISI 420 High Carbon (0.82%-0.40%) grade.

2. The anti-dumping imposed under this notification shall be effective upto and inclusive of the 21st day of October, 2009, and shall be payable in Indian Currency.

Explanation. - For the purposes of this notification, 'rate of exchange' applicable for the purposes of calculation of anti-dumping duty shall be the rate which is specified in the notification of the Government of India in the Ministry of Finance (Department of Revenue), issued from time to time, in exercise of the powers conferred by section 14 of the Customs Act, 1962 (52 of 1962) and the relevant date for determination of the rate of exchange shall be the date of presentation of the bill of entry under section 46 of the said Customs Act.

ANTI-DUMPING DUTY ON COLD ROLLED FLAT PRODUCTS OF STAINLESS STEEL ORIGINATING IN OR EXPORTED FROM SPECIFIED COUNTRY:

[Notfn. No. 14/10-Cus., dt. 20.2.2010 as amended by 86/11, 20/14]

Whereas, in the matter of import of Cold Rolled Flat Products of Stainless Steel, (hereinafter referred to as the subject goods), falling under heading 7219 of the First Schedule to the Customs Tariff Act, 1975 (51 of 1975) and originating in, or exported from the People's Republic of China (China PR), Korea, European Union, South Africa, Taiwan (Chinese Taipei), Japan, Thailand and United States of America (USA) (hereinafter referred to as the subject countries), the designated authority, vide its preliminary findings vide notification No. 14/6/2008-DGAD dated 27th March, 2009, published in the Gazette of India, Extraordinary, Part I, Section 1, dated the 27th March, 2009, had come to the conclusion that -

- (a) the subject goods had been exported to India from the subject countries below its normal value;
- (b) the domestic industry had suffered material injury;
- (c) the injury had been caused by the dumped imports from subject countries; and had recommended imposition of provisional anti-dumping duty on all imports of the subject goods originating in, or exported from, the subject countries;

And whereas, on the basis of the aforesaid findings of the designated authority, the Central Government had imposed provisional anti-dumping duty on the subject goods vide notification No. 38/2009-Customs, dated the 22nd April, 2009, published in Part II, Section 3, Sub-section (i) of the Gazette of India, Extraordinary, vide number G.S.R. 276 (E), dated the 22nd April, 2009 as amended by notification No. 56/2009-Customs, dated the 30th May, 2009, published in Part II, Section 3, Sub-section (i) of the Gazette of India, Extraordinary, vide number G.S.R. 370 (E), dated the 30th May, 2009;

And whereas, the designated authority, vide its final findings vide notification No. 14/6/2008-DGAD dated 24th November, 2009, published in the Gazette of India, Extraordinary, Part I, Section I, dated the 24th November, 2009, has come to the conclusion that -

- (a) the subject goods have been exported to India from the subject countries below its normal value;
- (b) the domestic industry has suffered material injury;
- (c) the injury has been caused by the dumped imports from subject countries.
and has recommended to impose definitive anti-dumping duties on all imports of the subject goods, originating in, or exported from, the subject countries;

Now, therefore, in exercise of the powers conferred by sub-sections (1) and (5) of section 9A of the said Customs Tariff Act, 1975, and in pursuance of rules 18 and 20 of the Customs Tariff (Identification, Assessment and Collection of Anti-dumping Duty on Dumped Articles and for Determination of Injury) Rules, 1995, the Central Government, on the basis of the aforesaid final findings of the designated authority, hereby imposes on the goods, the description of which is specified in column (3) of the Table below, falling under the heading of the First Schedule to the said Customs Tariff Act as specified in the corresponding entry

in column (2), the specification of which is specified in column (8) of the said table, originating in the countries as specified in the corresponding entry in column (4), and produced by the producers as specified in the corresponding entry in column (6), when exported from the countries as specified in the corresponding entry in column (5), by the exporters as specified in the corresponding entry in column (7), and imported into India, an anti-dumping duty which shall be equal to the amount specified in the corresponding entry in column(9), in the currency as specified in the corresponding entry in column (11) and per unit of measurement as specified in the corresponding entry in column (10) of the said Table.

Table

Sl. No.	Sub heading	Description of goods	Country of origin	Country of export	Producer	Exporter	Specifi- cation in series	Amount	Unit	Currency
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)
1	7219	Cold-rolled Flat products of stainless steel*	Spain	Spain	Acerinox S.A.	Acerinox S.A.	300	569.70	M T	US Dollar
							400	12.74	M T	US Dollar
2	7219	Cold-rolled Flat products of stainless steel*	Spain	Malaysia	Acerinox S.A.	Acerinox Malaysia Sdn Bhd	300	569.70	M T	US Dollar
							400	12.74	M T	US Dollar
3	7219	Cold-rolled Flat products of stainless steel*	Belgium	Belgium	Arcelor Mittal	Arcelor Mittal	300	767.00	M T	US Dollar
4	7219	Cold-rolled Flat products of stainless steel*	France	France	Arcelor Mittal	Arcelor Mittal	300	643.01	M T	US Dollar
							400	473.43	M T	US Dollar
5	7219	Cold-rolled Flat products of stainless steel*	Finland	Finland	Outo-kumpu	Outo-kumpu	300	753.68	M T	US Dollar
6	7219	Cold-rolled Flat products of stainless steel*	Any Country in European Union	Any Country including countries in European Union	Any	Any	200	1035.93	M T	US Dollar
					Any	Any	300	1646.32	M T	US Dollar
					Any	Any other than at S.No. 1, 2and 4 above	400	542.36	M T	US Dollar
7	7219	Cold-rolled Flat products of stainless steel*	Any Country including countries in European Union	Any Country in European Union	Any	Any	200	1035.93	M T	US Dollar
					Any	Any other than at S. No 1, 3, 4 and 5 above..	300	1646.32	M T	US Dollar
					Any	Any other than at S.No. 1, 2and 4 above	400	542.36	M T	US Dollar

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(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)
8	7219	Cold-rolled Flat products of stainless steel*	South Africa	South Africa	Columbus Stainless (Pty) Ltd	Columbus Stainless (Pty) Ltd	300 400	710.27 451.08	M T M T	US Dollar US Dollar
9	7219	Cold-rolled Flat products of stainless steel*	South Africa	Malaysia	Columbus (Pty) Ltd	Acerinox Malavsia Sdn Bhd	300 400	710.27 451.08	M T M T	US Dollar US Dollar
10	7219	Cold-rolled Flat products of stainless steel*	South Africa	Any	Any	Any	200 300	1144.95 1461.41	M T M T	US Dollar US Dollar
					Any	Any other than at S. No 8 and 9 above.	400	1054.67	M T	US Dollar
11	7219	Cold-rolled Flat products of stainless steel*	Any	South Africa	Any	Any	200 300	1144.95 1461.41	M T M T	US Dollar US Dollar
					Any	Any other than at S. No 8 above.	400	1054.67	M T	US Dollar
12	7219	Cold-rolled Flat products of stainless steel*	Korea RP	Korea RP	POSCO	POSTEEL	400	148.05	M T	US Dollar
13	7219	Cold-rolled Flat products of stainless steel*	Korea RP	Korea RP	POSCO	Samsung C&T Corporation	400	96.7	M T	US Dollar
14	7219	Cold-rolled Flat products of stainless steel*	Korea RP	Korea RP	POSCO	Hyundai Corp	400	210.93	M T	US Dollar
15	7219	Cold-rolled Flat products of stainless steel*	Korea RP	Korea RP	POSCO	SK Networks Ltd. (SK)	400	234.98	M T	US Dollar
16	7219	Cold-rolled Flat products of stainless steel*	Korea RP	Korea RP	POSCO	Daewoo	400	74.88	M T	US Dollar
17	7219	Cold-rolled Flat products of stainless steel*	Korea RP	Korea RP	POSCO	LG Intl. Intl. Corporation.	400	62.61	M T	US Dollar

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3142 ANTI-DUMPING DUTY NOTIFICATIONS

(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)
18	7219	Cold-rolled Flat products of stainless steel*	Korea RP	Any	Any	Any	200	922.34	M T	US Dollar
	Any				Any	300	1364	M T	US Dollar	
	Any				Any except at S. No. 12 to 17 above.	400	721.74	M T	US Dollar	
19	7219	Cold-rolled Flat products of stainless steel*	Any	Korea RP	Any	Any	200	922.34	M T	US Dollar
	Any				Any	300	1364	M T	US Dollar	
	Any				Any except at S. No. 12 to 17 above.	400	721.74	M T	US Dollar	
20.	7219	Cold-rolled Flat products of stainless steel*	Chinese Taipei	Chinese Taipei	Yieh United Steel Corp	Yieh United Steel Corp	200	Nil	M T	US Dollar
					300	489	M T	US Dollar		
21.	7219	Cold-rolled Flat products of stainless steel*	Chinese Taipei	Chinese Taipei	Yieh Mau Corp	Yieh Mau Corp	300	505.96	M T	US Dollar
					400	138.05	M T	US Dollar		
22	7219	Cold-rolled Flat products of stainless steel*	Chinese Taipei	Any	Any	Any other than at S.No 20 above	200	1293.62	M T	US Dollar
					Any	Any other than at S. No 20 and 21 above.	300	2254.69	M T	US Dollar
					Any	Any other than at S.No. 21 above.	400	1446.17	M T	US Dollar
23	7219	Cold-rolled Flat products of stainless steel*	Any	Chinese Taipei	Any	Any other than at S.No 20 above	200	1293.62	M T	US Dollar
					Any	Any other than at S. No 20 and 21 above.	300	2254.69	M T	US Dollar
					Any	Any other than at	400	1446.17	M T	US Dollar

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3143 ANTI-DUMPING DUTY NOTIFICATIONS

(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)
24	7219	Cold-rolled Flat products of stainless steel*	China PR	China PR	Lianzhong Stainless Steel Corp	S.No. 21 above. Lianzhong Stainless Steel Corp	200	64.03	M T	US Dollar
25	7219	Cold-rolled Flat products of stainless steel*	China PR	China PR	Shanxi Taigang Stainless Steel Co	Shanxi Taigang Stainless Steel Co	300 400	348.28 110	M T M T	US Dollar US Dollar
26	7219	Cold-rolled Flat products of stainless steel*	China PR	Any	Ltd(STSS) Any	Ltd(STSS) Any other than S.No 24 above	200	889.53	M T	US Dollar
					Any	Any other than S. No 25 above.	300	1916.59	M T	US Dollar
					Any	Any other than S.No.25 above.	400	1477.44	M T	US Dollar
27	7219	Cold-rolled Flat products of stainless steel*	Any	China PR	Any	Any other than S.No 24 above	200	889.53	M T	US Dollar
					Any	Any other than S. No 25 above.	300	1916.59	M T	US Dollar
					Any	Any other than S.No.25 above.	400	1477.44	M T	US Dollar
28	7219	Cold-rolled Flat products of stainless steel*	Thailand	Thailand	Thainox Stainless Public Co Ltd	Thainox Stainless Public Co Ltd	300 400	252.18 189.63	M T M T	US Dollar US Dollar
29	7219	Cold-rolled Flat products of stainless steel*	Thailand	Any	Any	Any	200	958.63	M T	US Dollar
					Any	Any other than S. No 28 above.	300	1505.2	M T	US Dollar
					Any	Any other than S.No.28 above.	400	615.16	M T	US Dollar
30	7219	Cold-rolled Flat products of stainless steel*	Any	Thailand	Any	Any	200	958.63	M T	US Dollar
					Any	Any other than S. No 28 above.	300	1505.2	M T	US Dollar

(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)
					Any	Any other than S.No.28 above.	400	615.16	M T	US Dollar
31	7219	Cold-rolled Flat products of stainless steel*	USA	USA	Any	Any	200	1216.63	M T	US Dollar
							300	1560.81	M T	US Dollar
							400	1438.25	M T	US Dollar
32	7219	Cold-rolled Flat products of stainless steel*	USA	Any	Any	Any	200	1216.63	M T	US Dollar
							300	1560.81	M T	US Dollar
							400	1438.25	M T	US Dollar
33	7219	Cold-rolled Flat products of stainless steel*	Any	USA	Any	Any	200	1216.63	M T	US Dollar
							300	1560.81	M T	US Dollar
							400	1438.25	M T	US Dollar

(a): Width tolerance of (+) 30mm shall apply to Mill edged, Cold-rolled flat products of stainless steel of specified width of 1000mm or more but not exceeding 1250 mm.

(b): Width tolerance of (+)4mm shall apply to Trim edged Cold rolled flat products of stainless steel of specified width exceeding 1000mm but not exceeding 1250mm.

* of the width of 600 mm upto 1250 mm of all series further worked than Cold rolled (cold reduced) with a thickness of up to 4 mm.

The subject goods will have the following exclusions from the scope of the product on grounds as explained above:

- i. Grade AISI 420 High carbon (0.28%-0.40%), Grade 420, Grade 430 BA supplied by M/s Thyssenkrupp Stainless International, Germany, Grade AISI 441 and Grade AISI 443.
- ii. Duplex Stainless Steel grades 2205 (S31803), 2304 (S32304), EN 1.4835, 1.4547, 1.4539, 1.4438, 1.4318 and 1.4833 and Ferritic Grades EN 1.4509 and 1.4512.
- iii. Product supplied under Indian Patent no. 223848 in respect of goods comprising Low Nickel containing Chromium-Nickel Manganese-Copper Austenitic Stainless steel and representing Grades YU 1 and YU 4, produced and supplied by M/s Yieh United Steel Corp (Yusco) of Chinese Taipei (Taiwan).

2. The anti-dumping duty imposed under this notification shall be levied with effect from the date of imposition of the provisional anti-dumping duty, and shall be payable in Indian currency.

3. Notwithstanding anything contained in Paragraph 2 above, this notification shall remain in force up to and inclusive of 21st April, 2015 unless revoked earlier.

Explanation: - For the purposes of this notification, rate of exchange applicable for the purposes of calculation of such anti-dumping duty shall be the rate which is specified in the notification of the Government of India, in the Ministry of Finance (Department of Revenue), issued from time to time, in exercise of the powers conferred by section 14 of the Customs Act, 1962 (52 of 1962) and the relevant date for the determination of the rate of exchange shall be the date of presentation of the bill of entry under section 46 of the said Customs Act.

Anti-dumping duty on Hot Rolled Flat Products of Stainless Steel of ASTM Grade 304 with all its variants originating or exported from specified countries:

[Notifn. No -Customs, dt.]

Whereas in the matter of imports of Hot Rolled Flat Products of Stainless Steel of ASTM Grade 304 with all its variants,(hereinafter referred to as the subject goods), classified under Chapter 72 of the First Schedule to the Customs Tariff Act, 1975 (51 of 1975), originating in, or exported from, European Union, Korea RP, South Africa, Taiwan and USA (hereinafter referred as the subject countries) and imported into India, the designated authority in its final findings vide notification No. 14/12/2010-DGAD, dated the 11th October, 2011, published in the Gazette of India, Extraordinary, Part I, Section 1, the dated 11th October , 2011, had come to the conclusion that -

- (a) the subject goods had been exported to India from the subject countries below its normal value;
- (b) the domestic industry had suffered material injury;
- (c) the material injury had been caused by the dumped imports of the subject goods from subject countries;
- (d) the injury has been caused cumulatively by the imports from subject countries;

and had recommended imposition of definitive anti-dumping duty on the imports of subject goods, originating in, or exported from, the subject countries;

Now, therefore, in exercise of the powers conferred by sub-section (1) and sub section (5) of section 9A of the said Customs Tariff Act, read with rules 18 and 20 of the Customs Tariff (Identification, Assessment and Collection of Anti-dumping Duty on Dumped Articles and for Determination of Injury) Rules, 1995, the Central Government, on the basis of the aforesaid findings of the designated authority, hereby imposes on the subject goods, the description of which is specified in column (3) of the Table below, falling under sub-heading of the First Schedule to the said Customs Tariff Act, specified in the corresponding entry in column (2), originating in the country specified in the corresponding entry in column (4), and exported from the country specified in the corresponding entry in column (5) and produced by the producer specified in the corresponding entry in column (6) and exported by the exporter specified in the corresponding entry in column (7), and imported into India, an anti-dumping duty rate equal to the amount specified in the currency per unit of measurement specified in corresponding entry in column (8), of the said Table.

Anti-dumping duty on Hot Rolled Flat Products of Stainless Steel of ASTM Grade 304 with all its variants originating or exported from specified countries:

[Notifn. No104/11-Customs, dt. 25.11.2011.]

Whereas in the matter of imports of Hot Rolled Flat Products of Stainless Steel of ASTM Grade 304 with all its variants,(hereinafter referred to as the subject goods), classified under Chapter 72 of the First Schedule to the Customs Tariff Act, 1975 (51 of 1975), originating in, or exported from, European Union, Korea RP, South Africa, Taiwan and USA (hereinafter referred as the subject countries) and imported into India, the

designated authority in its final findings vide notification No. 14/12/2010-DGAD, dated the 11th October, 2011, published in the Gazette of India, Extraordinary, Part I, Section 1, the dated 11th October, 2011, had come to the conclusion that -

- (a) the subject goods had been exported to India from the subject countries below its normal value;
- (b) the domestic industry had suffered material injury;
- (c) the material injury had been caused by the dumped imports of the subject goods from subject countries;
- (d) the injury has been caused cumulatively by the imports from subject countries;

and had recommended imposition of definitive anti-dumping duty on the imports of subject goods, originating in, or exported from, the subject countries;

Now, therefore, in exercise of the powers conferred by sub-section (1) and sub section (5) of section 9A of the said Customs Tariff Act, read with rules 18 and 20 of the Customs Tariff (Identification, Assessment and Collection of Anti-dumping Duty on Dumped Articles and for Determination of Injury) Rules, 1995, the Central Government, on the basis of the aforesaid findings of the designated authority, hereby imposes on the subject goods, the description of which is specified in column (3) of the Table below, falling under sub-heading of the First Schedule to the said Customs Tariff Act, specified in the corresponding entry in column (2), originating in the country specified in the corresponding entry in column (4), and exported from the country specified in the corresponding entry in column (5) and produced by the producer specified in the corresponding entry in column (6) and exported by the exporter specified in the corresponding entry in column (7), and imported into India, an anti-dumping duty rate equal to the amount specified in the currency per unit of measurement specified in corresponding entry in column (8), of the said Table.

Duty Table

Sl.No.	Sub-heading	Description of goods	Country/Territory of origin	Country/Territory of export	Producer	Exporter	Duty amount (in US dollars per metric tone)
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)
1	7219, 7220	Hot Rolled flat products of stainless steel*	EU	EU	Acerinox SA, Spain	Acerinox SA, Spain	NIL
2	-do-	-do-	EU	EU	Acerinox SA, Spain	Acerinox Malaysia Sdn Bhd, Malaysia	NIL
3	-do-	-do-	EU	EU	Outokumpu Stainless OY-Finland	Outokumpu Stainless OY-Finland	NIL
4	-do-	-do-	EU	EU	Any combination of producer/exporter other than that mentioned at SI. No. 1, 2 and 3 above		649.55
5	-do-	-do-	EU	Any country other than subject countries	Any	Any	649.55
6	-do-	-do-	Any country	EU	Any	Any	649.55

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(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)
7	-do-	-do-	other than subject countries Korea RP	Korea RP	Any producer/exporter		NIL
8	-do-	-do-	South Africa	South Africa	Columbus Stainless (PTY) Ltd.	Columbus Stainless (PTY) Ltd.	160.14
9	-do-	-do-	South Africa	South Africa	Columbus Stainless (PTY) Ltd.	Acerinox Malaysia Sdn Bhd, Malaysia	200.50
10	-do-	-do-	South Africa	South Africa	Any combination of producer/exporter other than that mentioned at SI. No. 8 and 9 above		1130.28
11	-do-	-do-	South Africa	Any country other than subject countries	Any	Any	1130.28
12	-do-	-do-	Any country other than subject countries	South Africa	Any	Any	1130.28
13	-do-	-do-	Taiwan	Taiwan	Yieh United SteelCorporation	Yieh United SteelCorporation	432.44
14	-do-	-do-	Taiwan	Taiwan	Any combination of producer/exporter other than that mentioned at SI. No. 13		683.95
15	-do-	-do-	Taiwan	Any country other than subject countries	Any	Any	683.95
16	-do-	-do-	Any country other than subject countries	Taiwan	Any	Any	683.95
17	-do-	-do-	USA	USA	Any producer/exporter		165.32
18.	-do-	-do-	USA	Any country other than subject countries	Any	Any	165.32
19	-do-	-do-	Any country other than subject countries	USA	Any	Any	165.32

Explanation: In the table, the expression “Hot rolled flat products of stainless steel” shall mean such products of ASTM Grade 304 with all its variants including products of equivalent specifications in other standards, of width up to 1250 mm (width tolerance of +20 mm for Mill Edge and +5mm for Trimmed Edge)

2. The anti-dumping duty imposed shall be levied for a period of five years (unless revoked, superseded or amended earlier) from the date of publication of this notification in the Official Gazette and shall be payable in Indian currency.

Explanation. – For the purpose of this notification, “rate of exchange” applicable for the purposes of calculation of such anti-dumping duty shall be the rate which is specified in the notification of the Government of India, in the Ministry of Finance (Department of Revenue), issued from time to time, in exercise of the powers conferred by section 14 of the Customs Act, 1962 (52 of 1962), and the relevant date for the determination of the rate of exchange shall be the date of presentation of the bill of entry under section 46 of the said Customs Act.

Anti-dumping duty on Cold Rolled Flat Products of Stainless Steel Originating or exported from specified countries:

[Notifn. No46/2012-Cus., dt. 4.10.2012.]

Whereas in the matter of imports of Cold Rolled Flat Products of Stainless Steel(400 Series) having width below 600 mm,(hereinafter referred to as the subject goods), classified under Chapter 72 of the First Schedule to the Customs Tariff Act, 1975 (51 of 1975), originating in, or exported from, European Union, Korea RP, and USA (hereinafter referred to as the subject countries) and imported into India, the designated authority in its final findings vide notification No. 14/19/2010-DGAD, dated the 14th November, 2011, published in the Gazette of India, Extraordinary, Part I, Section 1, the dated 14th November, 2011, had come to the conclusion that-

- (a) the subject goods had been exported to India from the subject countries below their normal value;
- (b) the domestic industry had suffered material injury;
- (c) the material injury had been caused by the dumped imports of the subject goods from subject countries;
- (d) the injury has been caused cumulatively by imports from the subject countries;

and had recommended imposition of definitive anti-dumping duty on the imports of subject goods, originating in, or exported from, the subject countries;

Now, therefore, in exercise of the powers conferred by sub-section (1) and sub section (5) of section 9A of the said Customs Tariff Act, read with rules 18 and 20 of the Customs Tariff (Identification, Assessment and Collection of Anti-dumping Duty on Dumped Articles and for Determination of Injury) Rules, 1995, the Central Government, on the basis of the aforesaid findings of the designated authority, hereby imposes on the subject goods, the description and specification of which is specified in column (3) of the Table below, falling under sub-heading of the First Schedule to the said Customs Tariff Act, specified in the corresponding entry in column (2), originating in the subject country specified in the corresponding entry in column (4), and exported from the country specified in the corresponding entry in column (5) and produced by the producer specified in the corresponding entry in column (6) and exported by the exporter specified in the corresponding entry in column (7), and imported into India, an anti-dumping duty at a rate equal to the amount specified in the currency per unit of measurement specified in corresponding entry in column (8), of the said Table:-

TABLE

S1. No.	Sub-heading	Description of goods	Specification	Country of Origin	Country of Export	Producer	Exporter	Amount (USD/MT)
(1)	(2)	(3)		(4)	(5)	(6)	(7)	(8)
1.	7220.20 7220.90	Cold Rolled Flat Products of Stainless Steel of 400 series having a width of less than 600mm including all Ferritic and Martensitic grades excluding		Korea R.P.	Korea R.P.	Any	Any	1491
2.		Razor Blade Steel.		-do-	Any country other than Korea R.P.	Any	Any	1491
3.				Any country other than subject countries	Korea R.P.	Any	Any	1491
4.	7220.20 7220.90	Cold Rolled Flat Products of Stainless Steel of 400 series having a width of less than		EU	EU	Any	Any	1491
5.		600mm including all Ferritic and Martensitic grades excluding Razor Blade Steel.		-do-	Any country other than EU	Any	Any	1491
6.				Any country other than subject countries	EU	Any	Any	1491
7.	7220.20 7220.90	Cold Rolled Flat Products of Stainless Steel of 400 series having a width of less than		USA	USA	Any	Any	1491
8.		600mm including all Ferritic and Martensitic grades excluding Razor Blade Steel.		-do-	Any country other than USA	Any	Any	1491
9.				Any country other than subject countries	USA	Any	Any	1491

Landed value of imports for the purpose shall be the assessable value as determined under the Customs Act,

1962 and includes all duties of customs except duties under Sections 3, 3A, 8B, 9 and 9A of the Customs Tariff Act, 1975.

2. The anti-dumping duty imposed shall be levied for a period of five years (unless revoked, superseded or amended earlier) from the date of publication of this notification in the Official Gazette and shall be payable in Indian currency.

Explanation. – For the purpose of this notification, “rate of exchange” applicable for the purposes of calculation of such anti-dumping duty shall be the rate which is specified in the notification of the Government of India, in the Ministry of Finance (Department of Revenue), issued from time to time, in exercise of the powers conferred by section 14 of the Customs Act, 1962 (52 of 1962), and the relevant date for the determination of the rate of exchange shall be the date of presentation of the bill of entry under section 46 of the said Customs Act.

Anti-dumping duty on Hot Rolled Flat Products of Stainless Steel of ASTM Grade 304 Originating or exported from specified countries:

[Notifn. No. 28/2015-Cus., dt. 5.6.2015.]

Whereas, in the matter of "Hot Rolled Flat Products of Stainless Steel of ASTM Grade 304 with all its variants as per the detailed description hereunder" (hereinafter referred to as the subject goods), falling under headings 7219 or 7220 of the First Schedule to the Customs Tariff Act, 1975 (51 of 1975) (hereinafter referred to as the Customs Tariff Act), originating in, or exported from People's Republic of China, the Republic of Korea and Malaysia (hereinafter referred to as the subject countries), and imported into India, the designated authority in its final findings published in the Gazette of India, Extraordinary, Part I, Section 1, vide notification number 14/30/2013-DGAD, dated the 9th March, 2015, as amended by notification number 14/30/2013-DGAD, dated the 19th May, 2015 had come to the conclusion that -

- (a) the subject goods have been exported to India from the subject countries below its associated normal value, thus, resulting in dumping of the product;
- (b) the dumping margins of the subject goods imported from the subject countries are substantial and above de-minimis level;
- (c) the domestic industry has suffered material injury and the injury has been caused to the domestic industry, both by the volume and price effect of dumped imports of the subject goods originating in or exported from the subject countries;

And whereas, the designated authority in its aforesaid final findings, has recommended imposition of definitive anti-dumping duty on imports of the subject goods, originating in or exported from subject countries and imported into India, in order to remove injury to the domestic industry.

Now, therefore, in exercise of the powers conferred by sub-sections (1) and (5) of section 9A of the Customs Tariff Act, read with rules 18 and 20 of the Customs Tariff (Identification, Assessment and Collection of Anti-dumping Duty on Dumped Articles and for Determination of Injury) Rules, 1995, the Central Government, after considering the aforesaid final findings of the designated authority, hereby imposes on the subject goods, the description of which is specified in column (3) of the Table below, specification of which is specified in column (4), falling under heading of the First Schedule to the Customs Tariff Act as specified in the corresponding entry in column (2), originating in the countries as specified in the corresponding entry in column (5), exported from the countries as specified in the corresponding entry in column (6), produced by

the producers as specified in the corresponding entry in column (7), exported by the exporters as specified in the corresponding entry in column (8), and imported into India, an anti-dumping duty at the rate equal to the amount as specified in the corresponding entry in column (9), in the currency as specified in the corresponding entry in column (11) and as per unit of measurement as specified in the corresponding entry in column (10) of the said Table, namely:-

Table

Sl. No.	Heading	Description of goods	Specification Origin	Country of Export	Country of	Producer	Exporter	Duty Amount	Unit of measurement	Currency
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)
1	7219 or 7220	As per the description given in Note below the Table	Width upto and inclusive of 1250 M M	People's Republic of China	People's Republic of China	Any	Any	309	M T	US Dollar
2	7219 or 7220	-Do-	-Do-	People's Republic of China	Any country other than People's Republic of China	Any	Any	309	M T	US Dollar
3	7219 or 7220	-Do-	-Do-	Any country, other than the subject countries and the countries attracting anti-dumping duty under any other notification	People's Republic of China	Any	Any	309	M T	US Dollar
4	7219 or 7220	-Do-	-Do-	Malaysia	Malaysia	Any	Any	316	M T	US Dollar
5	7219 or 7220	-Do-	-Do-	Malaysia	Any country other than Malaysia	Any	Any	316	M T	US Dollar
6	7219 or 7220	-Do-	-Do-	Any country, other than the subject countries	Malaysia	Any	Any	316	M T	US Dollar

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				and the countries attracting anti-dumping duty under any other notification							
7	7219 or 7220	-Do-	-Do-	Korea RP	Korea RP	Any	Any	180	M T	US Dollar	
8	7219 or 7220	-Do-	-Do-	Korea RP	Any country, other than Korea RP	Any	Any	180	M T	US Dollar	
9	7219 or 7220	-Do-	-Do-	Any country, other than the subject countries and the countries attracting anti-dumping duty under any other notification	Korea RP	Any	Any	180	M T	US Dollar	
10	7219 or 7220	As per the description given in Note below the Table	Width above 1250 MM and upto 1650 MM	People's Republic of China	People's Republic of China	Any	Any	309	M T	US Dollar	
11	7219 or 7220	-Do-	-Do-	People's Republic of China	Any country other than People's Republic of China	Any	Any	309	M T	US Dollar	
12	7219 or 7220	-Do-	-Do-	Any country, other than People's Republic of China	People's Republic of China	Any	Any	309	M T	US Dollar	
13	7219 or 7220	-Do-	-Do-	Malaysia	Malaysia	Any	Any	316	M T	US Dollar	
14	7219 or 7220	-Do-	-Do-	Malaysia	Any country other	Any	Any	316	M T	US Dollar	

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15	7219 or 7220	-Do-	-Do-	Any country, other than the subject countries	than Malaysia Malaysia	Any	Any	316	MT	US Dollar
16	7219 or 7220	-Do-	-Do-	Korea RP	Korea RP	Any	Any	180	MT	US Dollar
17	7219 or 7220	-Do-	-Do-	Korea RP	Any country, other than Korea RP	Any	Any	180	MT	US Dollar
18	7219 or 7220	-Do-	-Do-	Any country, other than the subject countries	Korea RP	Any	Any	180	MT	US Dollar

Note: Hot Rolled austenitic stainless steel flat products; whether or not plates, sheets or coils (hot rolled Annealed and pickled or Black) of rectangular shape; of grade either ASTM 304 or 304H or 304L or 304N or 304LN or EN 1.4311, EN 1.4301, EN1.4307 or X5CRNI1810 or X04Cr19Ni9, or equivalents thereof in any other standards such as UNS, DIN, JIS, BIS, EN, etc.; whether or not with number one or Black finish; whether or not of quality prime or non-prime; whether or not of edge condition with mill edge or trim edge; of thickness in the range of 1.2mm to 10.5mm in Coils and 3mm to 105mm in Plates and Sheets; of all widths up to 1650 mm (width tolerance of +20mm for mill edge and +5mm for trim edge).

Explanation 1: Where there is overlapping of anti-dumping duty on the subject goods with respect to a subject country in different customs notifications, the duty applicable to that subject country shall be the one imposed under the customs notification in which the said country has been specifically mentioned under the column "Country of Origin".

Explanation 2: Notwithstanding the Explanation 1 above, in the case of imports of subject goods from Korea RP, the anti-dumping duty recommended in the above Table will be applicable.

2. The anti-dumping duty imposed under this notification shall be effective for a period of five years (unless revoked, superseded or amended earlier) from the date of publication of this notification in the Official Gazette and shall be paid in Indian currency.

Explanation.- For the purposes of this notification, rate of exchange applicable for the purposes of calculation of such anti-dumping duty shall be the rate which is specified in the notification of the Government of India, in the Ministry of Finance (Department of Revenue), issued from time to time, in exercise of the powers conferred by section 14 of the Customs Act, 1962 (52 of 1962), and the relevant date for the determination of the rate of exchange shall be the date of presentation of the bill of entry under section 46 of the said Customs Act.

Anti-dumping duty on Cold-rolled Flat Products of Stainless Steel Originating or exported from

specified countries:**[Notifn. No. 61/2015-Cus., dt. 11.12.2015.]**

Whereas, the designated authority, vide notification No. 15/04/2014-DGAD, dated the 17th April, 2014, published in the Gazette of India, Extraordinary, Part I, Section 1, had initiated a review in the matter of import of Cold Rolled Flat Products of Stainless Steel, (hereinafter referred to as the subject goods), falling under heading 7219 of the First Schedule to the Customs Tariff Act, 1975 (51 of 1975) (hereinafter referred to as the Customs Tariff Act) and originating in, or exported from the People's Republic of China, Korea, European Union, South Africa, Taiwan (Chinese Taipei), Thailand and United States of America (USA) (hereinafter referred to as the subject countries / territories), imposed vide notification of the Government of India, in the Ministry of Finance (Department of Revenue) No. 14/2010-CUSTOMS, dated the 20th February, 2010, published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i), vide number G.S.R. 95(E), dated the 20th February, 2010;

And whereas, the Central Government had extended the anti-dumping duty on the subject goods, originating in or exported from the subject countries / territories upto and inclusive of the 21st April, 2015, vide notification of the Government of India, in the Ministry of Finance (Department of Revenue) No.20/2014-Customs (ADD), dated the 12th May, 2014, published in Part II, Section 3, Sub-section (i) of the Gazette of India, Extraordinary, vide number G.S.R 337(E), dated the 12th May, 2014;

And whereas, in the matter of review of anti-dumping duty on import of the subject goods, originating in or exported from the subject countries / territories, the designated authority in its final findings, published vide notification No. 15/04/2014-DGAD, dated the 12th October, 2015, in the Gazette of India, Extraordinary, Part I, Section 1, has come to the conclusion that -

- (i). there is continued dumping of the subject goods from the subject countries/territories though the volume of imports has declined after imposition of duties;
- (ii). the performance of the domestic industry has deteriorated in the current injury period due to the impact of the dumped imports from the subject country and diversion of imports to product ranges outside the scope of the product under consideration;
- (iii). the dumping is likely to continue and the performance of the domestic industry is likely to deteriorate, should the present anti-dumping duty is revoked,

and has recommended the imposition of definitive anti-dumping duty on imports of the subject goods originating in, or exported, from the subject countries/territories;

Now, therefore, in exercise of the powers conferred by sub-sections (1) and (5) of section 9A of the Customs Tariff Act, read with rules 18 and 23 of the Customs Tariff (Identification, Assessment and Collection of Anti-dumping Duty on Dumped Articles and for Determination of Injury) Rules, 1995, the Central Government, after considering the aforesaid final findings of the designated authority, hereby imposes on the subject goods, the description of which is specified in column (3) of the Table below, the specification of which is specified in column (4), falling under tariff heading of the First Schedule to the Customs Tariff Act as specified in the corresponding entry in column (2), originating in the countries/territories as specified in the corresponding entry in column (5), exported from the countries/territories as specified in the corresponding entry in column

(6), produced by the producers as specified in the corresponding entry in column (7), exported by the exporters as specified in the corresponding entry in column (8), and imported into India, an anti-dumping duty at the rate to be worked out as percentage of the landed value of imports of the subject goods as specified in the corresponding entry in column (9) of the said Table, namely:-

Table

S1. No.	Tariff Item	Description heading of origin	Specifi- cation of export	Countries/ Tarritories	Countries/ Tarritories	Producer	Exporter	% of landed values
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)
1	7219	Cold-rolled Flat products of stainless steel	All Grades, All Series except the exclusions as per Note below	People's Republic of China	Any	Any	Any	57.39%
2	-Do-	-Do-	-Do-	Any country other than the subject countries/ territories	People's Republic of China	Any	Any	57.39%
3	-Do-	-Do-	-Do-	Korea RP	Korea RP	POSCO	1. Hyundai Corporation 2. Daewoo International Corporation	5.39%
4	-Do-	-Do-	-Do-	Korea RP	Korea RP	Any combination other than above	other combination	13.44%
5	-Do-	-Do-	-Do-	Korea RP	Any	Any	Any	13.44%
6	-Do-	-Do-	-Do-	Any country other than the subject countries/ territories	Korea RP	Any	Any	13.44%
7	-Do-	-Do-	-Do-	Chinese Taipei	Any	Any	Any	15.93%
8	-Do-	-Do-	-Do-	Any country other than the subject countries/ territories	Chinese Taipei	Any	Any	15.93%
9	-Do-	-Do-	-Do-	South Africa	South Africa	Columbus Stainless (Pty) Ltd	Columbus Stainless (Pty) Ltd	12.34%
10	-Do-	-Do-	-Do-	South Africa	South Africa	Any combination other than above	other than combination	36.91%
11	-Do-	-Do-	-Do-	South Africa	Any	Any	Any	36.91%
12	-Do-	-Do-	-Do-	Any country other than	South Africa	Any	Any	36.91%

13	-Do-	-Do-	-Do-	subject countries/ territories Thailand	Thailand	POSCO Thainox	1.POSCO Thainox 1.Hyundai Corporation	4.58%
14	-Do-	-Do-	-Do-	Thailand	Thailand	Any combination other than above combination		5.39%
15	-Do-	-Do-	-Do-	Thailand	Any	Any	Any	5.39%
16	-Do-	-Do-	-Do-	Any country other than the subject countries/ territories	Thailand	Any	Any	5.39%
17	-Do-	-Do-	-Do-	USA	Any	Any	Any	9.47%
18	-Do-	-Do-	-Do-	Any country other than the subject countries/ territories	USA	Any	Any	9.47%
19	-Do-	-Do-	-Do-	European Union	European Union	Acerinox Europa SAU, Spain	Acerinox Europa SAU, Spain	29.41%
20	-Do-	-Do-	-Do-	European Union	European Union	Any combination other than the above combination		52.56%
21	-Do-	-Do-	-Do-	European Union	Any	Any	Any	52.56%
22	-Do-	-Do-	-Do-	Any country other than the subject countries/ territories	European Union	Any	Any	52.56%

Note

The subject goods include cold-rolled Flat products of stainless steel of width of 600 mm upto 1250 mm of all series not further worked than Cold rolled (cold reduced) with a thickness of up to 4 mm (width tolerance of +30 mm for Mill Edged and +4 mm for Trimmed Edged), excluding the following:

- (i) the subject goods of width beyond 1250 mm (plus tolerances);
- (ii) Grades AISI 420 high carbon, 443, 441, EN 1.4835, 1.4547, 1.4539, 1.4438, 1.4318, 1.4833 and EN 1.4509;
- (iii) product supplied under Indian Patent No. 223848 in respect of goods comprising Low Nickel containing Chromium-Nickel Manganese-Copper Austenitic Stainless steel and representing Grades YU 1 and YU 4, produced and supplied by M/s Yieh United Steel Corp (Yusco) of Chinese Taipei (Taiwan).

2. The anti-dumping duty imposed under this notification shall be levied for a period of five years (unless revoked, superseded or amended earlier) from the date of publication of this notification in the Official Gazette and shall be payable in Indian currency.

Explanation.- For the purposes of this notification, "Landed Value" shall be the assessable value as determined under the Customs Act 1962 (52 of 1962) and all duties of customs except duties levied under sections 3, 3A, 8B, 9 and 9A of the Customs Tariff Act.

Anti-dumping duty on Hot Rolled Flat Products of alloy or non-alloy steel Originating or exported from specified countries:**[Notifn. No. 44/2016-Cus., dt. 8.8.2016 as amended by 5/17]**

Whereas, in the matter of "Hot-rolled flat products of alloy or non-alloy steel" (hereinafter referred to as the 'subject goods'), falling under headings 7208, 7211, 7225 or 7226 of the First Schedule to the Customs Tariff Act, 1975 (51 of 1975) (hereinafter referred to as the 'Customs Tariff Act'), originating in, or exported from People's Republic of China, Japan, Korea RP, Russia, Brazil and Indonesia (hereinafter referred to as the 'subject countries'), and imported into India, the designated authority in its preliminary findings published in the Gazette of India, Extraordinary, Part I, Section 1, vide notification number 14/09/2016-DGAD dated the 1st August, 2016, has come to the provisional conclusion that -

- (i) the subject goods have been exported to India from the subject countries below normal value;
- (b) the domestic industry has suffered material injury on account of subject imports from the subject countries;
- (c) the injury has been caused by the dumped imports of the subject goods from the subject countries;

and has recommended imposition of provisional anti-dumping duty on imports of the subject goods, originating in, or exported from subject countries and imported into India, in order to remove injury to the domestic industry;

Now, therefore, in exercise of the powers conferred by sub-section (2) of section 9A of the Customs Tariff Act, read with rules 13 and 20 of the Customs Tariff (Identification, Assessment and Collection of Anti-dumping Duty on Dumped Articles and for Determination of Injury) Rules, 1995, the Central Government, after considering the aforesaid preliminary findings of the designated authority, hereby imposes on the subject goods, the description of which is specified in column (3) of the Table below, falling under heading of the First Schedule to the Customs Tariff Act as specified in the corresponding entry in column (2), originating in the countries as specified in the corresponding entry in column (4), exported from the countries as specified in the corresponding entry in column (5), produced by the producers as specified in the corresponding entry in column (6), exported by the exporters as specified in the corresponding entry in column (7), imported into India, an anti-dumping duty at a rate which is equivalent to difference between the amount mentioned in the corresponding entry in column (8) and the landed value of the subject goods, provided the landed value is less than such amount specified in column (8), in the currency as specified in the corresponding entry in column (10) and as per unit of measurement as specified in the corresponding entry in column (9) of the said Table, namely :-

Table

S. No.	Heading/ Sub	Description of goods heading	Country of Origin	Country of Export	Producer	Exporter	Amount	Unit of measurement	Currency
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)
1.	7208, 7211, 7225 or 7226	Hot-rolled flat products of alloy or non- alloy steel in coils	Korea RP	Korea RP	M/s Hyundai Steel Company	1. M/s Hyundai Steel Company, Korea RP	474	MT	US Dollar

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5.	- do -	- do -	Any country other than those subject to anti dumping duty	dumping duty Korea RP	Any	Any	474	MT	US Dollar
6.	- do -	- do -	Japan	Japan	JFE Steel Corporation	1. Honda Trading Corporation, Japan 2. JFE Shoji Trade Corporation, Japan 3. Metal One Corporation, Japan 4. Mitsui & Co. Ltd, 5. Ohmi Industries Ltd., Japan 6. Uttam Galva International Pte. Ltd., Singapore 7. Uttam Galva International FZE, UAE 8. Toyota Tshusho Corporation, Japan 9. Marubeni-Itochu Steel Inc., Japan	474	MT	US Dollar
7.	- do -	- do -	Japan	Japan	M/s. Nippon Steel & Sumitomo	1. Hanwa Co., Ltd, Japan 2. Honda	474	MT	US Dollar

					Metal Corporation	Trading Corporation, Japan 3. Kanematsu Corporation Ltd, Japan 4. Marubeni-Itochu Steel Inc., Japan 5. Metal One Corporation, Japan 6. Mitsui & Co. Ltd, Japan 7. Nippon Steel & Sumikin Bussan Corporation, Japan 8. Sumitomo Corporation, Japan 9. Toyota Tshusho Corporation, Japan 10. Ohmi Industries Ltd, Japan				
8.	- do -	- do -	Japan	Japan	Any combination other than S. No. 6 and 7	474	MT	US Dollar		
9.	- do -	- do -	Japan	Any country other than those subject to anti dumping duty	Any	Any	474	MT	US Dollar	
10.	- do -	- do -	Any country other than those subject	Japan	Any	Any	474	MT	US Dollar	

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		to anti dumping duty							
11.	- do -	- do -	People's Republic of China	People's Republic of China	M/s Angang Steel Company Limited	M/s Angang Group Hong Kong Co., Ltd	474	MT	US Dollar
12.	- do -	- do -	People's Republic of China	People's Republic of China	1. M/s Zhangji agang GTA Plate Co., Ltd. 2. M/s Zhangji agang Hong- chang Plate Co., Ltd., 3. M/s Zhangji agangSh ajing Heavy Plate Co., Ltd., 4. M/s Burwill Resources Limited, BVI 5. M/s Future Materials Industry (Hong Kong) Co. Ltd., Hong Kong 6. M/s Lu Qin (Hong Kong) Co. Ltd., Hong Kong 7. M/s Ningbo Cimei	1. M/s Jiangsu Shagang Inter- national Trade Co., Ltd., China PR 2. M/s Shagang Inter- national (Singapore) Pte LTD., Singapore 3. M/s Xinsha Inter- national PTE Ltd., Singapore, 4. M/s Burwill Resources Limited, BVI 5. M/s Future Materials Industry (Hong Kong) Co. Ltd., Hong Kong 6. M/s Lu Qin (Hong Kong) Co. Ltd., Hong Kong 7. M/s Ningbo Cimei	474	MT	US Dollar

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19.	- do -	- do -	Brazil	Brazil	Any	Any	474	MT	US Dollar
20.	- do -	- do -	Brazil	Any country other than those subject to anti dumping duty	Any	Any	474	MT	US Dollar
21.	- do -	- do -	Any country other than those subject to anti dumping duty	Brazil	Any	Any	474	MT	US Dollar
22.	- do -	- do -	Indonesia	Indonesia	Any	Any	474	MT	US Dollar
23.	- do -	- do -	Indonesia	Any country other than those subject to anti dumping duty	Any	Any	474	MT	US Dollar
24.	- do -	- do -	Any country other than those subject to anti dumping duty	Indonesia	Any	Any	474	MT	US Dollar
25.	- do -	Hot-rolled flat products of alloy or non- alloy steel not in coils (comm- only known as sheets and plates) of a width upto 4950mm and thickness upto 150mm	Korea RP	Korea RP	M/s Hyundai Steel Company	1. M/s GS Global Corp., Korea RP 2. M/s Hyundai Corpo- ration, Korea RP	557	MT	US Dollar
26.	- do -	- do -	Korea RP	Korea RP	M/s POSCO	1. M/s POSCO	557	MT	US Dollar

									Daewoo Corporation, Korea RP
									2. M/s GS Global Corp, Korea RP
									3. M/s Hyundai Corporation, Korea RP
									4. M/s POSCO Asia, Hong Kong
									5. POSCO P&S, Korea RP
27.	- do -	- do -	Korea RP	Korea RP	Any combination other than S. No. 25 and 26	557	MT	US Dollar	
28.	- do -	- do -	Korea RP	Any country other than those subject to anti dumping duty	Any	Any	557	MT	US Dollar
29.	- do -	- do -	Any country other than those subject to anti dumping duty	Korea RP	Any	Any	557	MT	US Dollar
30.	- do -	- do -	Japan	Japan	JFE Steel Corporation	1. JFE Shoji Trade Corporation, Japan	557	MT	US Dollar
									2. Metal One Corporation,

					Japan			
					3. Mitsui & Co. Ltd, Japan			
					4. Ohmi Industries, Ltd., Japan			
					5. Toyota Tshusho Corporation, Japan			
					6. Shinsho Corporation, Japan			
					7. Marubeni-Itochu Steel Inc., Japan			
					8. Kyusho Co. Ltd., Japan			
31. - do -	Hot-rolled flat products of alloy or non- alloy steel not in coils (commonly known as sheets and plates) of a width upto 4950mm and thickness upto 150mm of the following quality/grades: a) High Tensile Quality] b) High Tensile Structural Steel (YS 350 Mpa and Above) c) Boiler/ Pressure Vessel Quality	Japan	Japan	M/s Nippon Steel & Sumitomo Metal Corporation	1. Hanwa Co. Ltd, Japan 2. Mitsui & Co. Ltd, Japan 3. Nippon Steel & Sumikin Bussan Corporation, Japan 4. Sumitomo Corporation, Japan 5. Ohmi Industries Ltd, Japan	NIL	MT	US Dollar
32. - do -	Hot-rolled flat products of alloy or non- alloy steel not in coils (commonly known	Japan	Japan	M/s Nippon Steel & Sumitomo Metal Corporation	1. Hanwa Co. Ltd, Japan 2. Mitsui & Co. Ltd, Japan	557	MT	US Dollar

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									as sheets and plates) of a width upto 4950mm and thickness upto 150mm (other than S. No. 31)	3. Nippon Steel & Sumikin Bussan Corporation, Japan								
										4. Sumitomo Corporation, Japan								
										5. Ohmi Industries Ltd, Japan								
33.	- do		Hot-rolled flat products of alloy or non- alloy steel not in coils (commonly known as sheets and plates) of a width upto 4950mm and thickness upto 150mm	Japan	Japan	Any combination other than S. No. 30, 31 and 32	557M	MT	USM									
34.	- do -		- do -	Japan	Any country other than those subject to anti dumping duty	Japan	Any	Any	557	MT	US Dollar							
35.	- do -		- do -	Any country other than those subject to anti dumping duty	Japan	Japan	Any	Any	557	MT	US Dollar							
36.	- do -		- do -	People's Republic of China	People's Republic of China	People's Republic of China	M/s Angang Steel Company Limited	M/s Angang Group Hong Kong Co. Ltd	557	MT	US Dollar							
37.	- do -		- do -	People's Republic of China	People's Republic of China	People's Republic of China	1. M/s Zhangji agang GTA Plate Co. Ltd	1. M/s Jiangsu Shagang International Trade	557	MTM	US Dollar							

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				2. M/s Zhangji agang Hong-chang Plate Co., Ltd.,	Co. Ltd., China PR				
				3. M/s Zha Co., Ltd.	Pte Ltd., Singapore				
38.	- do -	- do -	People's Republic of China	People's Republic of China	1. M/s Wuyang New Heavy & Wide Steel Plate Co. Ltd	1. M/s Wuyang Iron and Steel Co. Ltd., China PR	557	MT	US Dollar
				2. M/s Wuyang Iron and Steel Co. Ltd	2. Hebei Iron & Steel (Hong Kong) International Trade Co. Ltd, Hong Kong				
					3. Hebei Iron & Steel (Singapore) PTE. Ltd, Singapore				
					4. Salzgitter Mannesmann International GmbH, Germany				
					5. Burwill Resources Limited, BVI				
39.	- do -	- do -	People's Republic of China	People's Republic of China	Any combination other than S. No. 36, 37 and 38		557	MT	US Dollar
40.	- do -	- do -	People's Republic of China	Any country other than those subject to anti dumping duty	Any	Any	557	MT	US Dollar

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41.	- do -	- do -	Any country other than those subject to anti dumping duty	People's Republic of China	Any	Any	557	MT	US Dollar
42.	- do -	- do -	Russia	Russia	Any	Any	557	MT	US Dollar
43.	- do -	- do -	Russia	Any country other than those subject to anti dumping duty	Any	Any	557	MT	US Dollar
44.	- do -	- do -	Any country other than those subject to anti dumping duty	Russia	Any	Any	557	MT	US Dollar
45.	- do -	- do -	Brazil	Brazil	Any	Any	557	MT	US Dollar
46.	- do -	- do -	Brazil	Any country other than those subject to anti dumping duty	Any	Any	557	MT	US Dollar
47.	- do -	- do -	Any country other than those subject to anti dumping duty	Brazil	Any	Any	557	MT	US Dollar
48.	- do -	- do -	Indonesia	Indonesia	Any	Any	557	MT	US Dollar
49.	- do -	- do -	Indonesia	Any country other than those subject	Any	Any	557	MT	US Dollar

50.	- do -	- do -	Any country other than those subject to anti dumping duty	to anti dumping duty Indonesia	Any	Any	557	MT	US Dollar
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2. The anti-dumping duty imposed under this notification shall be effective for a period not exceeding eight months (unless revoked, superseded or amended earlier) from the date of publication of this notification in the Official Gazette and shall be paid in Indian currency.

Explanation.- For the purposes of this notification,-

(a) "landed value" of imports for the purpose of this notification means the assessable value as determined by the customs under the Customs Act, 1962 (52 of 1962) and includes all duties of customs except duties levied under sections 3, 3A, 8B, 9 and 9A of the Customs Tariff Act, 1975;

(b) rate of exchange applicable for the purpose of calculation of such anti-dumping duty shall be the rate which is specified in the notification of the Government of India, in the Ministry of Finance (Department of Revenue), issued from time to time, in exercise of the powers conferred by section 14 of the Customs Act, 1962 (52 of 1962), and the relevant date for the determination of the rate of exchange shall be the date of presentation of the bill of entry under section 46 of the said Customs Act, 1962.

Anti-dumping duty on Cold-Rolled Flat Products of alloy or non-alloy steel Originating or exported from specified countries:

[Notifn. No. 45/2016-Cus., dt. 17.8.2016 as amended by 6/17]

Whereas, in the matter of "Cold-Rolled flat products of alloy or non-alloy steel" (hereinafter referred to as the 'subject goods'), falling under headings 7209, 7211, 7225 and 7226 of the First Schedule to the Customs Tariff Act, 1975 (51 of 1975) (hereinafter referred to as the 'Customs Tariff Act'), originating in, or exported from People's Republic of China, Japan, Korea RP and Ukraine (hereinafter referred to as the 'subject countries'), and imported into India, the designated authority in its preliminary findings published in the Gazette of India, Extraordinary, Part I, Section 1, vide notification number 14/12/2016-DGAD dated the 3rd August, 2016, has come to the provisional conclusion that -

- (i) the subject goods have been exported to India from the subject countries below normal value;
- (b) the domestic industry has suffered material injury on account of subject imports from the subject countries; and
- (c) the injury has been caused by the dumped imports of the subject goods from the subject countries;

and has recommended imposition of provisional anti-dumping duty on imports of the subject goods, originating in, or exported from subject countries and imported into India, in order to remove injury to the domestic industry;

Now, therefore, in exercise of the powers conferred by sub-section (2) of section 9A of the Customs Tariff Act, read with rules 13 and 20 of the Customs Tariff (Identification, Assessment and Collection of Anti-dumping Duty on Dumped Articles and for Determination of Injury) Rules, 1995, the Central Government, after considering the aforesaid preliminary findings of the designated authority, hereby imposes on the subject goods, the description of which is specified in column (3) of the Table below, falling under heading of the First Schedule to the Customs Tariff Act as specified in the corresponding entry in column (2), originating in the countries as specified in the corresponding entry in column (4), exported from the countries as specified in the corresponding entry in column (5), produced by the producers as specified in the corresponding entry in column (6), exported by the exporters as specified in the corresponding entry in column (7), imported into India, an anti-dumping duty at a rate which is equivalent to difference between the amount mentioned in the corresponding entry in column (8) and the landed value of the subject goods, provided the landed value is less than such amount specified in column (8), in the currency as specified in the corresponding entry in column (10) and as per unit of measurement as specified in the corresponding entry in column (9) of the said Table, namely :-

Table

S. No.	Heading/ Sub heading	Description of goods	Country of Origin	Country of Export	Producer	Exporter	Amount	Unit	Currency
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)
1.	7209, 7211, 7225 or 7226	Cold rolled / cold reduced flat steel products of iron or non- alloy steel or other alloy steel, of all widths and thickness, not clad, plated or coated of following quality/grades:- (i) Plain Carbon steels with Carbon =< 0.15% and maximum UTS <=410 MPa - conforming to: (a) Commercial quality; (b) Drawing / Deep Drawing quality (D/DD) (c) Extra Deep Drawing quality (EDD) (ii) Plain	Korea RP	Korea RP	M/s Hyundai Steel Company	1. M/s Hyundai Steel Company, Korea RP 2. M/s Hyundai Corporation, Korea RP 3. M/s. LG International Corp, Korea RP. 4. M/s P&A Corporation, Korea RP	NIL	MT	US Dollar

Carbon High
Strength steels
whether or
not Interstitial
Free, with UTS
 $\geq 350\text{MPa}$ -
IF-HS or HS
(iii) Micro-
alloyed steels
of Advanced
High Strength
Quality
(AHSS)
with minimum
UTS \geq
590MPa
(iv) Bake-
Hardening
Steel with
minimum
UTS \geq
370MPa (BH)
(v) Dual-
Phase Steel
with minimum
UTS \geq
370MPa (DP),
excluding, -
(i) Stainless
Steel;
(ii) High
Speed Steel,
i.e., alloy
steels
containing,
with or
without other
elements, at
least two of
the three
elements
Molybdenum
(Mo), Tungsten
(W) and
Vanadium (V)
with a
combined
content by
weight of 7%
or more, 0.6%
or more of
Carbon and
3 to 6% of
Chromium;
(iii) Silicon
Electrical
Steels

confirming to Grain Oriented and Non-Grain Oriented Steels i.e. alloy steels containing by weight, atleast 0.6% but not more than 6% of Silicon and not more than 0.08% of Carbon.

This steel may also contain by weight not more than 1% of Aluminium but no other element in a proportion that would give the steel the characteristics of other alloy steel.

2.	-do-	Cold rolled / cold reduced flat steel products of iron or non-alloy steel or other alloy steel, of all widths and thickness, not clad, plated or coated, excluding, - (i) Stainless Steel; (ii) High Speed Steel, i.e., alloy steels containing, with or without other elements, at least two of the three elements Molybdenum (Mo), Tungsten (W) and	Korea RP	Korea RP	M/s Hyundai Steel Company	1. M/s Hyundai Steel Company, Korea RP 2. M/s Hyundai Corporation, Korea RP 3. M/s. LG International Corp, Korea RP. 4. M/s P&A Corporation, Korea RP	594	MT	US Dollar
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Vanadium (V) with a combined content by weight of 7% or more, 0.6% or more of Carbon and 3 to 6% of Chromium; (iii) Silicon Electrical Steels confirming to Grain Oriented and Non-Grain Oriented Steels i.e. alloy steels containing by weight, at least 0.6% but not more than 6% of Silicon and not more than 0.08% of Carbon. This steel may also contain by weight not more than 1% of Aluminium but no other element in a proportion that would give the steel the characteristics of other alloy steel.

3. -do-	-do-	Korea RP	Korea RP	M/s POSCO	1. M/s POSCO, Korea RP 2. M/s POSCO Daewoo Corpo- ration, Korea RP 3. M/s LG Inter- national	594	MT	US Dollar
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					Corp., 4. M/s Hyundai Corporation, Korea RP 5. M/s Samsung C&T Corporation, Korea RP 6. M/s POSCO Asia Co. Ltd, Hong Kong 7. POSCO Processing & Service Co., Ltd., Korea RP				
4.	-do-	Cold rolled / cold reduced flat steel products of iron or non- alloy steel or other alloy steel, of all widths and thickness, not clad, plated or coated of following quality/ grades:- (i) Micro- alloyed steels of Advanced High Strength Quality with minimum UTS >= 590MPa having width =< 600mm oiled and with trimmed edges. (ii) Medium and High Carbon steels with Carbon >0.15% having width =<600mm oiled and with trimmed edges.	Korea RP	Korea RP	M/s Dongkuk Industries Co. Ltd	1. M/s Dongkuk Industries Co. Ltd, Korea RP 2. M/s POSCO Daewoo Corporation, Korea RP 3. Kowon Trading Corp, Korea	NIL	MT	US Dollar

excluding, -
 (i) Stainless Steel;
 (ii) High Speed Steel, i.e., alloy steels containing, with or without other elements, at least two of the three elements Molybdenum (Mo), Tungsten (W) and Vanadium (V) with a combined content by weight of 7% or more, 0.6% or more of Carbon and 3 to 6% of Chromium;
 (iii) Silicon Electrical Steels confirming to Grain Oriented and Non- Grain Oriented Steels i.e. alloy steels containing by weight, atleast 0.6% but not more than 6% of Silicon and not more than 0.08% of Carbon. This steel may also contain by weight not more than 1% of Aluminium but no other element in a proportion that would give the steel the characteristics of other alloy steel.

5.	-do-	Cold rolled / cold reduced flat steel products of	Korea RP	Korea RP	M/s Dongkuk Industries Co. Ltd	1. M/s Dongkuk Industries Co. Ltd,	594	MT	US Dollar
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iron or non-alloy steel or other alloy steel, of all widths and thickness, not clad, plated or coated, excluding,-
(i) Stainless Steel;
(ii) High Speed Steel, i.e., alloy steels containing, with or without other elements, at least two of the three elements Molybdenum (Mo), Tungsten (W) and Vanadium (V) with a combined content by weight of 7% or more, 0.6% or more of Carbon and 3 to 6% of Chromium;
(iii) Silicon Electrical Steels confirming to Grain Oriented and Non- Grain Oriented Steels i.e. alloy steels containing by weight, at least 0.6% but not more than 6% of Silicon and not more than 0.08% of Carbon. This steel may also contain by weight not more than 1%

Korea RP

2. M/s
POSCO
Daewoo
Corporation,
Korea RP

3. Kowon
Trading
Corp,
Korea

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			of Aluminium but no other element in a proportion that would give the steel the characteristics of other alloy steel.						
6.	-do-	-do-	Korea RP	Korea RP	Any combination other than S. No. 1, 2, 3, 4 & 5	594	MT	US Dollar	
7.	-do-	-do-	Korea RP	Any country other than those subject to anti-dumping duty	Any	Any	594	MT	US Dollar
8.	-do-	-do-	Any country other than those subject to anti-dumping duty	Korea RP	Any	Any	594	MT	US Dollar
9.	-do-	-do-	Japan	Japan	JFE Steel Corporation	1. JFE Shoji Trade Corporation, Japan, 2. Honda Trading Corporation, Japan, 3. Nissan Trading Co. Ltd, 4. Ohmi Industries Ltd, Japan 5. Mitsui & Co. Ltd, Japan 6. Metal One Corporation, Japan.	594	MT	US Dollar
10.	-do-	-do-	Japan	Japan	M/s. Nippon Steel & Sumitomo Metal	1. Honda Trading Corporation, Japan	594	MT	US Dollar

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				Corporation		2. Kanematsu Corporation Ltd, Japan 3. Marubeni-Itochu Steel Inc., Japan 4. Metal One Corporation, Japan 5. Mitsui & Co. Ltd, Japan 6. Nippon Steel & Sumikin Bussan Corporation, Japan 7. Sumitomo Corporation, Japan 8. Toyota Tshusho Corporation, Japan			
11.	-do-	-do-	Japan	Japan	Any combination other than S. No. 9 & 10	594	MT	US Dollar	
12.	-do-	-do-	Japan	Any country other than those subject to anti-dumping duty	Any	Any	594	MT	US Dollar
13.	-do-	-do-	Any country other than those subject to anti-dumping duty	Japan	Any	Any	594	MT	US Dollar
14.	-do-	-do-	People's Republic of China	People's Republic of China	M/s Angang Steel Company Limited	1. M/s Angang Group Hong Kong Co. Ltd, Hong Kong 2. LG International	594	MT	US Dollar

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15.	-do-	-do-	People's Republic of China	People's Republic of China	M/s Zhang-jiagang Yangtze River Cold Rolled Sheet Co., Ltd.	Corp., Korea RP 1. M/s Jiangsu Shagang International Trade Co., Ltd., China PR, 2. LG International Corp., Korea RP 2. M/s Xinsha International Pte Ltd, Singapore 3. M/s Lu Qin (Hong Kong) Co., Ltd., Hong Kong 4. M/s Future Materials Industry (Hong Kong) Co., Ltd, Hong Kong	594	MT	US Dollar
16.	-do-	-do-	People's Republic of China	People's Republic of China	Any combination other than S. No. 14 & 15		594	MT	US Dollar
17.	-do-	-do-	People's Republic of China	Any country other than those subject to anti-dumping duty	Any	Any	594	MT	US Dollar
18.	-do-	-do-	Any country other than those subject to anti-dumping duty	People's Republic of China	Any	Any	594	MT	US Dollar
19.	-do-	-do-	Ukraine	Ukraine	Zaporizhstal Iron and	Metinvest International SA,	594	MT	US Dollar

20.	-do-	-do-	Ukraine	Ukraine	Steel Works PJSC Any combination other than S. No. 19	Switzerland 594	MT	US
21.	-do-	-do-	Ukraine	Any country other than those subject to anti-dumping duty	Any	Any	594	MT US Dollar
22.	-do-	-do-	Any country other than those subject to anti-dumping duty	Ukraine	Any	Any	594	MT US Dollar

2. The anti-dumping duty imposed under this notification shall be effective for a period not exceeding eight months (unless revoked, superseded or amended earlier) from the date of publication of this notification in the Official Gazette and shall be paid in Indian currency.

Explanation.- For the purposes of this notification,-

(a) "landed value" of imports for the purpose of this notification means the assessable value as determined by the customs under the Customs Act, 1962 and includes all duties of customs except duties levied under sections 3, 3A, 8B, 9 and 9A of the Customs Tariff Act, 1975;

(b) rate of exchange applicable for the purpose of calculation of such anti-dumping duty shall be the rate which is specified in the notification of the Government of India, in the Ministry of Finance (Department of Revenue), issued from time to time, in exercise of the powers conferred by section 14 of the Customs Act, 1962, and the relevant date for the determination of the rate of exchange shall be the date of presentation of the bill of entry under section 46 of the said Customs Act, 1962.

Anti-dumping duty on Wire Rod of Alloy or Non-Alloy Steel Originating or Exported from specified countries:

[Notifn. No. 51/2016-Cus., dt. 2.11.2016.]

Whereas, in the matter of "Wire Rod of Alloy or Non-Alloy Steel" (hereinafter referred to as the 'subject goods'), falling under headings 7213 and 7227 of the First Schedule to the Customs Tariff Act, 1975 (51 of 1975) (hereinafter referred to as the 'Customs Tariff Act'), originating in, or exported from China PR, (hereinafter referred to as the 'subject country'), and imported into India, the designated authority in its preliminary findings published in the Gazette of India, Extraordinary, Part I, Section 1, vide notification number 14/17/2016-DGAD, dated the 27th September, 2016, has come to the provisional conclusion that -

- (a) the product under consideration has been exported to India from the subject country below the normal value;
- (b) the domestic industry has suffered material injury on account of subject imports from the subject country;
- (c) the injury has been caused by the dumped imports of the subject goods from the subject

country,

and has recommended imposition of provisional anti-dumping duty on imports of the subject goods, originating in, or exported from subject country and imported into India, in order to remove injury to the domestic industry;

Now, therefore, in exercise of the powers conferred by sub-section (2) of section 9A of the Customs Tariff Act, read with rules 13 and 20 of the Customs Tariff (Identification, Assessment and Collection of Anti-dumping Duty on Dumped Articles and for Determination of Injury) Rules, 1995, the Central Government, after considering the aforesaid preliminary findings of the designated authority, hereby imposes on the subject goods, the description of which is specified in column (3) of the Table below, falling under heading of the First Schedule to the Customs Tariff Act as specified in the corresponding entry in column (2), originating in the countries as specified in the corresponding entry in column (4), exported from the countries as specified in the corresponding entry in column (5), produced by the producers as specified in the corresponding entry in column (6), exported by the exporters as specified in the corresponding entry in column (7), imported into India, an anti-dumping duty at a rate which is equivalent to difference between the landed value of the subject goods and the amount mentioned in the corresponding entry in column (8), provided the landed value is less than the value specified in column (8) , in the currency as specified in the corresponding entry in column (10) and as per unit of measurement as specified in the corresponding entry in column (9) of the said Table, namely :-

Table

Sl. Heading No. item	Description of goods	Country of Origin	Country of Export	Producer	Exporter	Amount	Unit	Currency
(1) (2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)
1. 7213 and 7227	Bars and rods, hot-rolled, in irregularly wound coils, of iron or non-alloy steel or alloy steel, excluding,- (i) bars and rods containing indentations, ribs, grooves or other deformations produced during the rolling process falling under tariff item 7213 10 90 (commonly known as rebars or TMT bars);	People's Republic of China	People's Republic of China	Minmetals Yingkou Medium Plate Co., Ltd.	Minmetals Yingkou Medium Plate Co., Ltd.	499	Metric Tonne	US Dollar

		(ii) bars and rods of stainless steel falling under tariff heading 7221; and							
		(iii) bars and rods of high speed steel falling under tariff heading 7227 10 00.							
2.	-do-	-do-	People's Republic of China	People's Republic of China	Any combination other than at S. No.1	538	Metric Tonne	US Dollar	
3.	-do-	-do-	People's Republic of China	Any country other than China PR	Any Any	538	Metric Tonne	US Dollar	
4.	-do-	-do-	Any country other than China PR	People's Republic of China	Any Any	538	Metric Tonne	US Dollar	

2. The anti-dumping duty imposed under this notification shall be effective for a period not exceeding six months (unless revoked, superseded or amended earlier) from the date of publication of this notification in the Official Gazette and shall be paid in Indian currency.

Explanation.- For the purposes of this notification,-

(a) "landed value" of imports for the purpose of this notification means the assessable value as determined by the customs under the Customs Act, 1962 (52 of 1962) and includes all duties of customs except duties levied under sections 3, 3A, 8B, 9 and 9A of the Customs Tariff Act, 1975;

(b) rate of exchange applicable for the purpose of calculation of such anti-dumping duty shall be the rate which is specified in the notification of the Government of India, in the Ministry of Finance (Department of Revenue), issued from time to time, in exercise of the powers conferred by section 14 of the Customs Act, 1962 (52 of 1962), and the relevant date for the determination of the rate of exchange shall be the date of presentation of the bill of entry under section 46 of the said Customs Act, 1962.

**Anti-dumping duty on Colour coated/pre-painted flat products of alloy or non-alloy steel Originating or Exported from specified countries:
[Notifn. No. 2/17-Cus., dt. 11.1.2017.]**

Whereas, in the matter of "Colour coated/pre-painted flat products of alloy or non-alloy steel" (hereinafter referred to as the 'subject goods'), falling under headings 7210, 7212, 7225 and 7226 of the First Schedule to the Customs Tariff Act, 1975 (51 of 1975) (hereinafter referred to as the 'Customs Tariff Act'), originating in, or exported from People's Republic of China and European Union (hereinafter referred to as the 'subject countries'), and imported into India, the designated authority in its preliminary findings published in the Gazette of India, Extraordinary, Part I, Section 1, vide notification number 14/28/2016-DGAD, dated the 20th October, 2016, read with corrigendum number 14/28/2016-DGAD, dated the 30th November, 2016, has come to the provisional conclusion that -

- *(i) the subject goods have been exported to India from the subject countries below normal value;
- (b) the domestic industry has suffered material injury on account of subject imports from the

- subject countries; and
 (c) the injury has been caused by the dumped imports of the subject goods from the subject countries,

**as per text of original Notification*

and has recommended imposition of provisional anti-dumping duty on imports of the subject goods, originating in, or exported from subject countries and imported into India, in order to offset dumping and injury;

Now, therefore, in exercise of the powers conferred by sub-section (2) of section 9A of the Customs Tariff Act, read with rules 13 and 20 of the Customs Tariff (Identification, Assessment and Collection of Anti-dumping Duty on Dumped Articles and for Determination of Injury) Rules, 1995, the Central Government, after considering the aforesaid preliminary findings of the designated authority, hereby imposes on the subject goods, the description of which is specified in column (3) of the Table below, falling under heading of the First Schedule to the Customs Tariff Act as specified in the corresponding entry in column (2), originating in the countries as specified in the corresponding entry in column (4), exported from the countries as specified in the corresponding entry in column (5), produced by the producers as specified in the corresponding entry in column (6), exported by the exporters as specified in the corresponding entry in column (7), imported into India, an anti-dumping duty at a rate which is equivalent to difference between the amount mentioned in the corresponding entry in column (8) and the landed value of the subject goods, provided the landed value is less than such amount specified in column (8), in the currency as specified in the corresponding entry in column (10) and as per unit of measurement as specified in the corresponding entry in column (9) of the said Table, namely :-

Table

Sl. No.	Heading No.	Description of goods	Country of Origin	Country of Export	Producer	Exporter	Amount	Unit	Currency
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)
1.	7210, 7212, 7225 and 7226	Pre-painted, painted, colour coated or organic coated flat steels in coils or not in coils whether or not with metallic coated substrate of zinc, aluminium-zinc or any other substrate coating, excluding plates of thickness 6mm or more	People's Republic of China	People's Republic of China	Any	Any	849	Metri- tonne	United States Dollar
2.	- do -	- do -	People's	Any	Any	Any	849	Metric-	United

			Republic of China	country other than the subject countries			tonne	States Dollar
3.	- do -	- do -	Any country other than the subject countries	People's Republic of China	Any	Any	849	Metric- tonne United States Dollar
4.	-do-	-do-	European	European Union	Any Union	Any	849	Metric- tonne United tonne Dollar States
5.	- do -	- do -	European Union	Any country other than the subject countries	Any	Any	849	Metric- tonne United States Dollar
6.	- do -	- do -	Any country other than the subject countries	European Union	Any	Any	849	Metric- tonne United States Dollar

2. The anti-dumping duty imposed under this notification shall be effective for a period not exceeding six months (unless revoked, superseded or amended earlier) from the date of publication of this notification in the Official Gazette and shall be paid in Indian currency.

Explanation.- For the purposes of this notification,-

(a) "landed value" of imports for the purpose of this notification means the assessable value as determined by the customs under the Customs Act, 1962 and includes all duties of customs except duties levied under sections 3, 3A, 8B, 9 and 9A of the Customs Tariff Act, 1975;

(b) rate of exchange applicable for the purpose of calculation of such anti-dumping duty shall be the rate which is specified in the notification of the Government of India, in the Ministry of Finance (Department of Revenue), issued from time to time, in exercise of the powers conferred by section 14 of the Customs Act, 1962 (52 of 1962), and the relevant date for the determination of the rate of exchange shall be the date of presentation of the bill of entry under section 46 of the said Customs Act, 1962.

Anti-dumping duty on Hot-rolled flat products of alloy or non-alloy steel in coils Originating or Exported from specified countries:

[Notifn. No. 17/2017-Cus., dt. 11.5.2017.]

Whereas in the matter of 'Hot-rolled flat products of alloy or non-alloy steel' (hereinafter referred to as the subject goods) falling under chapter headings 7208, 7211, 7225 or 7226 of the First Schedule to the Customs Tariff Act, 1975 (51 of 1975) {hereinafter referred to as the Customs Tariff Act}, originating in, or exported from China PR, Japan, Korea RP, Russia, Brazil or Indonesia (hereinafter referred to as the subject countries), and imported into India, the designated authority in its preliminary findings vide notification number 14/09/2016-DGAD, dated the 1st August, 2016, published in the Gazette of India, Extraordinary, Part I, Section 1, dated the 1st August, 2016, had recommended imposition of provisional anti-dumping duty on the imports of subject goods, originating in, or exported from the subject countries;

And, whereas, on the basis of the aforesaid findings of the designated authority, the Central Government had imposed provisional anti-dumping duty on the subject goods with effect from the 8th August, 2016 vide notification of the Government of India in the Ministry of Finance (Department of Revenue), No. 44/2016-Customs (ADD), dated the 8th August, 2016, published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i) vide number G.S.R. 778 (E), dated the 8th August, 2016, read with Corrigendum dated the 7th September, 2016, published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i) vide number G.S.R. 865 (E);

And, whereas the Central Government had extended the anti-dumping duty imposed on subject goods originating in, or exported from the subject countries vide notification No. 05/2017-Cus (ADD), dated the 7th February, 2017, published in the Gazette of India, Part II, Section 3, Sub-section (i) vide number G.S.R. 109 (E), dated the 7th February, 2017 up to and inclusive of 7th April, 2017;

And, whereas, the designated authority in its final findings vide notification number 14/09/2016-DGAD dated the 10th April, 2017, published in the Gazette of India, Extraordinary, Part I, Section 1, dated the 10th April, 2017, while confirming the preliminary findings dated the 1st August, 2016, has come to the conclusion that-

- (i) the subject goods have been exported to India from subject countries below its normal value, thus resulting in dumping of the product;
- (ii) the domestic industry has suffered material injury due to dumping of the subject goods;
- (iii) the material injury has been caused by the dumped imports of the subject goods originating in or exported from the subject countries,

and has recommended imposition of definitive anti-dumping duty on the imports of subject goods, originating in, or exported from the subject countries and imported into India, in order to remove injury to the domestic industry.

Now, therefore, in exercise of the powers conferred by sub-sections (1) and (5) of section 9A of the Customs Tariff Act, read with rules 18 and 20 of the Customs Tariff (Identification, Assessment and Collection of Anti-dumping Duty on Dumped Articles and for Determination of Injury) Rules, 1995, the Central Government, after considering the aforesaid final findings of the designated authority, hereby imposes definitive anti-dumping duty on the subject goods, the description of which is specified in column (3) of the Table below, falling under chapter heading of the First Schedule to the Customs Tariff Act as specified in the corresponding entry in column (2), originating in the country as specified in the corresponding entry in column (4), exported from the country as specified in the corresponding entry in column (5), produced by the producers as specified in the corresponding entry in column (6), exported by the exporters as specified in the corresponding entry in column (7), and imported into India, an anti-dumping duty at the rate which is equivalent to the difference between the amount mentioned in the corresponding entry in column (8) and the landed value of the subject goods, provided the landed value is less than such amount specified in column (8), in the currency as specified in the corresponding entry in column (10) and as per unit of measurement as specified in the corresponding entry in column (9), of the said Table, namely:-

Table

Sl. No.	Chapter heading	Description of goods	Country of Origin	Country of Export	Producer	Exporter	Duty Amount	Unit of measurement	Currency
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)

1.	7208, 7211, 7225 or 7226	Hot-rolled flat products of alloy or non-alloy steel in coils of a width upto 2100 mm and thickness upto 25 mm	Korea RP	Korea RP	M/s Hyundai Steel Company	1. M/s Hyundai Steel Company, Korea RP 2. M/s GS Global Corp., Korea RP 3. M/s Hyundai Corporation, Korea RP 4. M/s Main Steel Co. Ltd., Korea RP 5. M/s P&A Corporation, Korea RP 6. Ohmi Industries Ltd., Japan	478	Metric Ton	United States Dollar
2.	7208, 7211, 7225 or 7226	Hot-rolled flat products of alloy or non-alloy steel in coils of a width upto 2100 mm and thickness upto 25 mm	Korea RP	Korea RP	M/s POSCO	1. M/s POSCO, Korea RP 2. M/s POSCO Daewoo Corporation, Korea RP 3. M/s GS Global Corp, Korea RP 4. M/s Hyundai Corporation, Korea RP 5. M/s Samsung C&T Corporation, Korea RP 6. M/s POSCO Asia, Hong Kong 7. POSCO P&S, Korea RP	489	Metric Ton	United States Dollar
3.	7208, 7211,	Hot-rolled flat products	Korea RP	Korea RP	Any combination than S. No. 1 & 2	other	489	Metric Ton	United States

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	7225 or 7226	of alloy or non-alloy steel in coils of a width upto 2100 mm and thickness upto 25 mm						Dollar
4.	7208, 7211, 7225 or 7226	Hot-rolled flat products of alloy or non-alloy steel in coils of a width upto 2100 mm and thickness upto 25 mm	Korea RP	Any country other than those subject to anti dumping duty	Any	Any	489	Metric Ton United States Dollar
5.	7208, 7211, 7225 or 7226	Hot-rolled flat products of alloy or non-alloy steel in coils of a width upto 2100 mm and thickness upto 25 mm	Any country other than those subject to anti dumping duty	Korea RP	Any	Any	489	Metric Ton Dollar United States
6.	7208, 7211, 7225 or 7226	Hot-rolled flat products of alloy or non-alloy steel in coils of a width upto 2100 mm and thickness upto 25 mm	Japan	Japan	JFE Steel Corporation	1. Honda Trading Corporation, Japan 2. JFE Shoji Trade Corporation, Japan 3. Metal One Corporation, Japan 4. Mitsui & Co. Ltd. 5. Ohmi Industries Ltd., Japan 6. Uttam Galva International Pte. Ltd. Singapore 7. Uttam Galva International FZE, UAE 8. Toyota Tshusho Corporation,	489	Metric Ton United States Dollar

						Japan			
7.	7208, 7211, 7225 or 7226	Hot-rolled flat products of alloy or non-alloy steel in coils of a width upto 2100 mm and thickness upto 25 mm	Japan	Japan	M/s. Nippon Steel & Sumitomo Metal Corporation	9. Marubeni-Itochu Steel Inc., Japan 1. Hanwa Co., Ltd, Japan 2. Honda Trading Corporation, Japan 3. Kanematsu Corporation Ltd, Japan 4. Marubeni-Itochu Steel Inc., Japan 5. Metal One Corporation, Japan 6. Mitsui & Co. Ltd, Japan 7. Nippon Steel & Sumikin Bussan Corporation, Japan 8. Sumitomo Corporation, Japan 9. Toyota Tshusho Corporation, Japan 10. Ohmi Industries Ltd, Japan	489	Metric Ton Dollar	United States
8.	7208, 7211, 7225 or 7226	Hot-rolled flat products of alloy or non-alloy steel in coils of a width upto 2100 mm and thickness upto 25 mm	Japan	Japan	Any combination other than S. No. 6 & 7		489	Metric Ton Dollar	United States Dollar
9.	7208, 7211, 7225 or 7226	Hot-rolled flat products of alloy or non-alloy steel in coils of a width upto 2100 mm and	Japan	Any country other than those subject to anti dumping duty	Any	Any	489	Metric Ton Dollar	United States Dollar

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10.	7208, 7211, 7225 or 7226	thickness upto 25 mm Hot-rolled flat products of alloy or non-alloy steel in coils of a width upto 2100 mm and thickness upto 25 mm	Any country other than those subject to anti dumping duty	Japan	Any	Any	489	Metric Ton Dollar	United States
11.	7208, 7211, 7225 or 7226	Hot-rolled flat products of alloy or non-alloy steel in coils of a width upto 2100 mm and thickness upto 25 mm	China PR	China PR	1. M/s Zhan gjiagang GTA Plate Co., Ltd.	1. M/s Jiangsu Shagang International Trade Co., Ltd., China PR 2. M/s Shagang International (Singapore) Pte LTD., Singapore 3. M/s Xinsha International PTE Ltd., Singapore, 4. M/s Burwill Resources Limited, BVI 5. M/s Future Materials Industry (Hong Kong) Co. Ltd., Hong Kong 6. M/s Lu Qin (Hong Kong) Co. Ltd., Hong Kong 7. M/s Ningbo Cimei Import & Export Co. Ltd., China PR 8. M/s Steelco Pacific Trading Limited, Hong Kong 9. M/S GS	489	Metric Ton Dollar	United States Dollar

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12.	7208, 7211, 7225 or 7226	Hot-rolled flat products of alloy or non-alloy steel in coils of a width upto 2100 mm and thickness upto 25 mm	China PR	China PR	Any combination other than S. No. 11	Global Corp., Korea R 489	Metric Ton	United States Dollar	
13.	7208, 7211, 7225 or 7226	Hot-rolled flat products of alloy or non-alloy steel in coils of a width upto 2100 mm and thickness upto 25 mm	China PR	Any country other than those subject to anti dumping duty	Any	Any	489	Metric Ton	United States Dollar
14.	7208, 7211, 7225 or 7226	Hot-rolled flat products of alloy or non-alloy steel in coils of a width upto 2100 mm and thickness upto 25 mm	Any country other than those subject to anti dumping duty	China PR	Any	Any	489	Metric Ton	United States Dollar
15.	7208, 7211, 7225 or 7226	Hot-rolled flat products of alloy or non-alloy steel in coils of a width upto 2100 mm and thickness upto 25 mm	Russia	Russia	Any	Any	489	Metric Ton	United States Dollar
16.	7208, 7211, 7225 or 7226	Hot-rolled flat products of alloy or non-alloy steel in coils of a width upto 2100 mm and thickness upto 25 mm	Russia	Any country other than those subject to anti dumping duty	Any	Any	489	Metric Ton	United States Dollar
17.	7208, 7211, 7225 or 7226	Hot-rolled flat products of alloy or non-alloy steel in coils	Any country other than those	Russia	Any	Any	489	Metric Ton	United States Dollar

		of a width upto 2100 mm and thickness upto 25 mm	subject to anti dumping duty						
18.	7208, 7211, 7225 or 7226	Hot-rolled flat products of alloy or non-alloy steel in coils of a width upto 2100 mm and thickness upto 25 mm	Brazil	Brazil	Any	Any	489	Metric Ton	United States Dollar
19.	7208, 7211, 7225 or 7226	Hot-rolled flat products of alloy or non-alloy steel in coils of a width upto 2100 mm and thickness upto 25 mm	Brazil	Any country other than those subject to anti dumping duty	Any	Any	489	Metric Ton	United States Dollar
20.	7208, 7211, 7225 or 7226	Hot-rolled flat products of alloy or non-alloy steel in coils of a width upto 2100 mm and thickness upto 25 mm	Any country other than those subject to anti dumping duty	Brazil	Any	Any	489	Metric Ton Dollar	United States
21.	7208, 7211, 7225 or 7226	Hot-rolled flat products of alloy or non-alloy steel in coils of a width upto 2100 mm and thickness upto 25 mm	Indonesia	Indonesia	Any	Any	489	Metric Ton	United States Dollar
22.	7208, 7211, 7225 or 7226	Hot-rolled flat products of alloy or non-alloy steel in coils of a width upto 2100 mm and thickness upto 25 mm	Indonesia	Any country other than those subject to anti dumping duty	Any	Any	489	Metric Ton	United States Dollar
23.	7208, 7211,	Hot-rolled flat products	Any country	Indonesia	Any	Any	489	Metric Ton	United States

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	7225 or 7226	of alloy or non-alloy steel in coils of a width upto 2100 mm and thickness upto 25 mm	other than those subject to anti dumping duty					Dollar	
24.	7208, 7211, 7225 or 7226	Hot-rolled flat products of alloy or non-alloy steel not in coils (commonly known as sheets and plates) of a width upto 4950 mm and thickness upto 150 mm	Korea RP	Korea RP	M/s Hundai Steel Company	1. M/s GS Global Corp., Korea RP 2. M/s Hyundai Corporation, Korea RP	561	Metric Ton	United States Dollar
25.	7208, 7211, 7225 or 7226	Hot-rolled flat products of alloy or non-alloy steel not in coils (commonly known as sheets and plates) of a width upto 4950 mm and thickness upto 150 mm	Korea RP	Korea RP	M/s POSCO	1. M/s POSCO, Daewoo Corporation Korea RP 2. M/s GS Global Corp, Korea RP 3. M/s Hyundai Corporation, Korea RP 4. M/s POSCO Asia, Hong Kong 5. POSCO P&S, Korea RP	561	Metric Ton	United States Dollar
26.	7208, 7211, 7225 or 7226	Hot-rolled flat products of alloy or non-alloy steel not in coils (commonly known as sheets and plates) of a width upto 4950 mm and	Korea RP	Korea RP	Any combination than S. No. 1 & 2	other	561	Metric Ton	United States Dollar

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27.	7208, 7211, 7225 or 7226	thickness upto 150 mm Hot-rolled flat products of alloy or non-alloy steel not in coils (commonly known as sheets and plates) of a width upto 4950 mm and thickness upto 150 mm	Korea RP	Any country other than those subject to anti dumping duty	Any	Any	561	Metric Ton	United States Dollar
28.	7208, 7211, 7225 or 7226	thickness upto 150 mm Hot-rolled flat products of alloy or non-alloy steel not in coils (commonly known as sheets and plates) of a width upto 4950 mm and thickness upto 150 mm	Any country other than those subject to anti dumping duty	Korea RP	Any	Any	561	Metric Ton Dollar	United States
29.	7208, 7211, 7225 or 7226	thickness upto 150 mm Hot-rolled flat products of alloy or non-alloy steel not in coils (commonly known as sheets and plates) of a width upto 4950 mm and thickness upto 150 mm	Japan	Japan	JFE Steel Corporation	1. JFE Shoji Trade Corporation, Japan 2. Metal One Corporation, Japan 3. Mitsui & Co. Ltd, Japan 4. Ohmi Industries, Ltd., Japan 5. Toyota Tshusho Corporation, Japan 6. Shinsho Corporation, Japan 7. Marubeni- Itochu Steel Inc.,	561	Metric Ton	United States Dollar

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					Japan 8. Kyusho Co. Ltd.,				
30.	7208, 7211, 7225 or 7226	Hot-rolled flat products of alloy or non-alloy steel not in coils (commonly known as sheets and plates) of a width upto 4950 mm and thickness upto 150 mm	Japan	Japan	M/s Nippon Steel & Sumitomo Metal Corporation	561	Metric Ton	United States Dollar	
					Japan 1. Hanwa Co. Ltd, Japan 2. Mitsui & Co. Ltd, Japan 3. Nippon Steel & Sumikin Bussan Corporation, Japan 4. Sumitomo Corporation, Japan				
31.	7208, 7211, 7225 or 7226	Hot-rolled flat products of alloy or non-alloy steel not in coils (commonly known as sheets and plates) of a width upto 4950 mm and thickness upto 150 mm	Japan	Japan	Any combination other than S. No. 6 & 7	561	Metric Ton	United States Dollar	
32.	7208, 7211, 7225 or 7226	Hot-rolled flat products of alloy or non-alloy steel not in coils (commonly known as sheets and plates) of a width upto 4950 mm and thickness upto 150 mm	Japan	Any country other than those subject to anti dumping duty	Any	Any	561	Metric Ton	United States Dollar
33.	7208, 7211, 7225 or 7226	Hot-rolled flat products of alloy or non-alloy steel not in coils (commonly known as	Any country other than those subject to anti dumping duty	Japan	Any	Any	561	Metric Ton Dollar	United States

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34.	7208, 7211, 7225 or 7226	Hot-rolled flat products of alloy or non-alloy steel not in coils (commonly known as sheets and plates) of a width upto 4950 mm and thickness upto 150 mm	China PR	China PR	1. M/s Zhangj iagang GTA Plate Co., Ltd 2. M/s Zhangj iagang Hongc hang Plate Co., Ltd 3. M/s Zhangj iagang Shajin g Heavy Plate Co., Ltd	1. M/s Jiangsu Shagang International Trade Co. Ltd., China 2. M/s Shagang International (Singapore) Pte Ltd.,	561	Metric Ton	United States Dollar
35.	7208, 7211, 7225 or 7226	Hot-rolled flat products of alloy or non-alloy steel not in coils (commonly known as sheets and plates) of a width upto 4950 mm and thickness upto 150 mm	China PR	China PR	1. M/s Wuyan g New Heavy Wide Steel Plate Co. Ltd 2. M/s Wuyan g Iron and Steel Co. Ltd 3. Hebei Iron & Steel (Singapore) PTE. Ltd, Singapore 4. Salzgitter Mannesmann International GmbH, Germany 5. Burwill Resources Limited, BVI	1. M/s Wuyang Iron and Steel Co. Ltd., China PR 2. Hebei Iron & Steel (Hong Kong) International Trade Co. Ltd, Hong Kong 3. Hebei Iron & Steel (Singapore) PTE. Ltd, Singapore 4. Salzgitter Mannesmann International GmbH, Germany 5. Burwill Resources Limited, BVI	561	Metric Ton	United States Dollar
36.	7208, 7211, 7225 or 7226	Hot-rolled flat products of alloy or non-alloy	China PR	China PR	Any combination other than S. No. 12 & 13	other	561	Metric Ton	United States Dollar

37.	7208, 7211, 7225 or 7226	steel not in coils (commonly known as sheets and plates) of a width upto 4950 mm and thickness upto 150 mm Hot-rolled flat products of alloy or non-alloy steel not in coils (commonly known as sheets and plates) of a width upto 4950 mm and thickness upto 150 mm	China PR	Any country other than those subject to anti dumping duty	Any	Any	561	Metric Ton	United States Dollar
38.	7208, 7211, 7225 or 7226	Hot-rolled flat products of alloy or non-alloy steel not in coils (commonly known as sheets and plates) of a width upto 4950 mm and thickness upto 150 mm	Any country other than those subject to anti dumping duty	China PR	Any	Any	561	Metric Ton Dollar	United States
39.	7208, 7211, 7225 or 7226	Hot-rolled flat products of alloy or non-alloy steel not in coils (commonly known as sheets and plates) of a width upto 4950 mm and thickness upto 150 mm	Russia	Russia	Any	Any	561	Metric Ton	United States Dollar
40.	7208,	Hot-rolled	Russia	Any	Any	Any	561	Metric	United

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								Ton	States Dollar
	7211, 7225 or 7226	flat products of alloy or non-alloy steel not in coils (commonly known as sheets and plates) of a width upto 4950 mm and thickness upto 150 mm		country other than those subject to anti dumping duty					
41.	7208, 7211, 7225 or 7226	Hot-rolled flat products of alloy or non-alloy steel not in coils (commonly known as sheets and plates) of a width upto 4950 mm and thickness upto 150 mm	Any country other than those subject to anti dumping duty	Russia	Any	Any	561	Metric Ton Dollar	United States
42.	7208, 7211, 7225 or 7226	Hot-rolled flat products of alloy or non-alloy steel not in coils (commonly known as sheets and plates) of a width upto 4950 mm and thickness upto 150 mm	Brazil	Brazil	Any	Any	561	Metric Ton	United States Dollar
43.	7208, 7211, 7225 or 7226	Hot-rolled flat products of alloy or non-alloy steel not in coils (commonly known as sheets and plates) of a width upto 4950 mm and	Brazil	Any country other than those subject to anti dumping duty	Any	Any	561	Metric Ton	United States Dollar

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44.	7208, 7211, 7225 or 7226	thickness upto 150 mm Hot-rolled flat products of alloy or non-alloy steel not in coils (commonly known as sheets and plates) of a width upto 4950 mm and thickness upto 150 mm	Any country other than those subject to anti dumping duty	Brazil	Any	Any	561	Metric Ton Dollar	United States	
42.	7208, 7211, 7225 or 7226	thickness upto 150 mm Hot-rolled flat products of alloy or non-alloy steel not in coils (commonly known as sheets and plates) of a width upto 4950 mm and thickness upto 150 mm		Brazil	Brazil	Any	Any	561	Metric Ton Dollar	United States Dollar
43.	7208, 7211, 7225 or 7226	thickness upto 150 mm Hot-rolled flat products of alloy or non-alloy steel not in coils (commonly known as sheets and plates) of a width upto 4950 mm and thickness upto 150 mm	Any country other than those subject to anti dumping duty	Brazil	Any	Any	Any	561	Metric Ton Dollar	United States Dollar
44.	7208, 7211, 7225 or 7226	thickness upto 150 mm Hot-rolled flat products of alloy or non-alloy steel not in coils (commonly known as sheets and plates) of a	Any country other than those subject to anti dumping duty	Brazil	Any	Any	561	Metric Ton Dollar	United States	

45.	7208, 7211, 7225 or 7226	width upto 4950 mm and thickness upto 150 mm Hot-rolled flat products of alloy or non-alloy steel not in coils (commonly known as sheets and plates) of a width upto 4950 mm and thickness upto 150 mm	Indonesia	Indonesia	Any	Any	561	Metric Ton	United States Dollar
46.	7208, 7211, 7225 or 7226	Hot-rolled flat products of alloy or non-alloy steel not in coils (commonly known as sheets and plates) of a width upto 4950 mm and thickness upto 150 mm	Indonesia	Any country other than those subject to anti dumping duty	Any	Any	561	Metric Ton	United States Dollar
47.	7208, 7211, 7225 or 7226	Hot-rolled flat products of alloy or non-alloy steel not in coils (commonly known as sheets and plates) of a width upto 4950 mm and thickness upto 150 mm	Any country other than those subject to anti dumping duty	Indonesia	Any	Any	561	Metric Ton Dollar	United States

Note: The description of the subject goods excludes the following:-

- (a) Hot-rolled flat products of stainless steel;
- (b) Hot-rolled flat products of steel which are electrolytically plated or coated with zinc;
- (c) Hot-rolled flat products of steel otherwise plated or coated with zinc; or
- (d) Cladded steel.

2. The anti-dumping duty imposed under this notification shall be effective for a period of five years (unless revoked, superseded or amended earlier) from the date of imposition of the provisional anti-dumping duty, that is, the 8th August, 2016, and shall be payable in Indian currency:

Provided that the said anti-dumping duty shall not be levied for the period commencing from the date of the lapse of the provisional anti-dumping duty, that is, the 8th April, 2017 upto the publication of this notification in the Official Gazette.

Explanation.- For the purposes of this notification, "landed value" of imports means the assessable value as determined by the customs under the Customs Act, 1962 (52 of 1962) and includes all duties of customs except duties levied under sections 3, 3A, 8B, 9 and section 9A of the Customs Tariff Act, 1975; and the rate of exchange applicable for the purposes of calculation of such anti-dumping duty shall be the rate which is specified in the notification of the Government of India, in the Ministry of Finance (Department of Revenue), issued from time to time, in exercise of the powers conferred by section 14 of the Customs Act, 1962 (52 of 1962), and the relevant date for the determination of the rate of exchange shall be the date of presentation of the bill of entry under section 46 of the said Act.

Anti-dumping duty on Cold-Rolled Flat products of Alloy or Non-Alloy Steel Originating or Exported from specified countries:

[Notifn. No. 18/2017-Cus., dt. 12.5.2017.]

Whereas in the matter of "Cold-Rolled flat products of alloy or non-alloy steel? (hereinafter referred to as the subject goods) falling under chapter headings 7209, 7211, 7225 or 7226 of the First Schedule to the Customs Tariff Act, 1975 (51 of 1975) {hereinafter referred to as the Customs Tariff Act}, originating in, or exported from China PR, Japan, Korea RP or Ukraine (hereinafter referred to as the subject countries), and imported into India, the designated authority in its preliminary findings vide notification number 14/12/2016-DGAD, dated the 3rd August, 2016, published in the Gazette of India, Extraordinary, Part I, Section 1, dated the 3rd August, 2016, and read with corrigendum dated 10th August, 2016, published in the Gazette of India, Extraordinary, Part I, Section 1, dated the 10th August, 2016, had recommended imposition of provisional anti-dumping duty on the imports of subject goods, originating in, or exported from the subject countries;

And, whereas, on the basis of the aforesaid findings of the designated authority, the Central Government had imposed provisional anti-dumping duty on the subject goods with effect from 17th August, 2016 vide notification of the Government of India in the Ministry of Finance (Department of Revenue), No. 45/2016-Customs (ADD), dated the 17th August, 2016, published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i) vide number G.S.R. 570 (E), dated the 17th August, 2016;

And, whereas the Central Government had extended the anti-dumping duty imposed on subject goods originating in, or exported from the subject countries vide notification No. 06/2017-Cus (ADD), dated the 7th February, 2017, published in the Gazette of India, Part II, Section 3, Sub-section (i) vide number G.S.R. 87 (E), dated the 7th February, 2017 up to and inclusive of 16th April, 2017;

And, whereas, the designated authority in its final findings vide notification number 14/12/2016-DGAD dated the 10th April, 2017, published in the Gazette of India, Extraordinary, Part I, Section 1, dated the 10th April, 2017, while confirming the preliminary findings dated the 3rd August, 2016, read with corrigendum dated 10th August, 2016, has come to the conclusion that-

- (i) the subject goods have been exported to India from subject countries below its normal value, thus resulting in dumping of the product;

- (ii) the domestic industry has suffered material injury due to dumping of the subject goods;
 (iii) the material injury has been caused by the dumped imports of the subject goods originating in or exported from the subject countries,

and has recommended imposition of definitive anti-dumping duty on the imports of subject goods, originating in, or exported from the subject countries and imported into India, in order to remove injury to the domestic industry;

Now, therefore, in exercise of the powers conferred by sub-sections (1) and (5) of section 9A of the Customs Tariff Act, read with rules 18 and 20 of the Customs Tariff (Identification, Assessment and Collection of Anti-dumping Duty on Dumped Articles and for Determination of Injury) Rules, 1995, the Central Government, after considering the aforesaid final findings of the designated authority, hereby imposes definitive anti-dumping duty on the subject goods, the description of which is specified in column (3) of the Table below, falling under chapter heading of the First Schedule to the Customs Tariff Act as specified in the corresponding entry in column (2), originating in the countries as specified in the corresponding entry in column (4), exported from the countries as specified in the corresponding entry in column (5), produced by the producers as specified in the corresponding entry in column (6), exported by the exporters as specified in the corresponding entry in column (7), and imported into India, an antidumping duty at a rate which is equivalent to the difference between the amount mentioned in the corresponding entry in column (8) and the landed value of the subject goods, provided the landed value is less than such amount specified in column (8), in the currency as specified in the corresponding entry in column (10) and as per unit of measurement as specified in the corresponding entry in column (9) of the said Table, namely:-

Table

Sl. No.	Chapter heading	Description of goods	Country of Origin	Country of Export	Producer	Exporter	Duty Amount	Unit of measurement	Currency
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)
1.	7209, 7211, 7225 or 7226	Cold rolled / cold reduced flat steel products of iron or non-alloy steel or other alloy steel, of all widths and thickness, not clad, plated or coated	Korea RP	Korea RP	M/s Hyundai Steel Company	1. M/s Hyundai Steel Company, Korea RP 2. M/s Hyundai Corporation, Korea RP 3. M/s. LG International Corp, Korea RP. 4. M/s P&A Corporation, Korea RP	576	Metric Ton	United States Dollar
2.	7209,	Cold rolled /	Korea	Korea	M/s	1. M/s	576	Metric	United

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	7211, 7225 or 7226	cold reduced flat steel products of iron or non- alloy steel or other alloy steel, of all widths and thickness, not clad, plated or coated	RP	RP	POSCO	POSCO Korea RP 2. M/s POSCO Daewoo Corporation, Korea RP 3. M/s LG Internation- al Corp., 4. M/s Hyundai Corporation, Korea RP 5. M/s Samsung C&T Corporation, Korea RP 6. M/s POSCO Asia Co. Ltd, Hong Kong 7. POSCO Processing & Service Co., Ltd., Korea RP		Ton	States Dollar
3.	7209, 7211, 7225 or 7226	Cold rolled / cold reduced flat steel products of iron or non- alloy steel or other alloy steel, of all widths and thickness, not clad, plated or coated	Korea RP	Korea RP	M/s Dongkuk Indus- tries Co. Ltd	1. M/s Dongkuk Industries Co. Ltd, Korea RP 2. M/s POSCO Daewoo Corpor- ation, Korea RP 3. Kowon Trading Corp, Korea	NIL	Metric Ton	United States Dollar
4.	7209, 7211, 7225 or 7226	Cold rolled / cold reduced flat steel products of iron or non- alloy steel or other alloy steel, of all widths and thickness, not clad,	Korea RP	Korea RP	M/s Dongkuk Indus- tries Co. Ltd	1. M/s Dongkuk Industries Co. Ltd, Korea RP 2. M/s POSCO Daewoo Corpor- ation, Korea RP	576	Metric Ton	United States Dollar

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3203 ANTI-DUMPING DUTY NOTIFICATIONS

		plated or coated				3. Kowon Trading Corp, Korea			
5.	7209, 7211, 7225 or 7226	Cold rolled / cold reduced flat steel products of iron or non- alloy steel or other alloy steel, of all widths and thickness, not clad, plated or coated	Korea RP	Korea RP	Any combination other than S. No. 1, 2, 3, and 4		576	Metric Ton	United States Dollar
6.	7209, 7211, 7225 or 7226	Cold rolled / cold reduced flat steel products of iron or non- alloy steel or other alloy steel, of all widths and thickness, not clad, plated or coated	Korea RP	Any country other than those subject to anti- dumping duty	Any	Any	576	Metric Ton	United States Dollar
7.	7209, 7211, 7225 or 7226	Cold rolled / cold reduced flat steel products of iron or non- alloy steel or other alloy steel, of all widths and thickness, not clad, plated or coated	Any country other than those subject to anti- dumping duty	Korea RP	Any	Any	576	Metric Ton	United States Dollar
8.	7209, 7211, 7225 or 7226	Cold rolled / cold reduced flat steel products of iron or non- alloy steel or other alloy steel, of all widths and thickness, not clad, plated or coated	Japan	Japan	JFE Steel Corpo- ration	1. JFE Shoji Trade Corpor- ation, Japan, 2. Honda Trading Corpor- ation, Japan, 3. Nissan Trading Co. Ltd,	576	Metric Ton	United States Dollar

					4. Ohmi Industries Ltd, Japan			
					5. Mitsui & Co. Ltd, Japan			
					6. Metal One Corporation, Japan.			
9.	7209, 7211, 7225 or 7226	Cold rolled / cold reduced flat steel products of iron or non-alloy steel or other alloy steel, of all widths and thickness, not clad, plated or coated	Japan	Japan	M/s. Nippon Steel & Sumitomo Metal Corporation	576	Metric Ton	United States Dollar
					1. Honda Trading Corporation, Japan,			
					2. Kane-matsu Corporation, Ltd, Japan,			
					3. Marubeni-Itochu Steel Inc., Japan			
					4. Metal One Corporation, Japan			
					5. Mitsui & Co. Ltd, Japan			
					6. Nippon Steel & Sumikin Bussan Corporation, Japan			
					7. Sumitomo Corporation, Japan			
					8. Toyota Tshusho Corporation, Japan			
10.	7209, 7211, 7225 or 7226	Cold rolled / cold reduced flat steel products of iron or non-alloy steel or other alloy steel, of all widths and thickness, not clad,	Japan	Japan	Any combination other than S. No. 8 and 9	576	Metric Ton	United States Dollar

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3205 ANTI-DUMPING DUTY NOTIFICATIONS

11.	7209, 7211, 7225 or 7226	plated or coated Cold rolled / cold reduced flat steel products of iron or non- alloy steel or other alloy steel, of all widths and thickness, not clad, plated or coated	Japan	Any country other than those subject to anti- dumping duty	Any	Any	576	Metric Ton	United States Dollar
12.	7209, 7211, 7225 or 7226	Cold rolled / cold reduced flat steel products of iron or non- alloy steel or other alloy steel, of all widths and thickness, not clad, plated or coated	Any country other than those subject to anti- dumping duty	Japan	Any	Any	576	Metric Ton	United States Dollar
13.	7209, 7211, 7225 or 7226	Cold rolled / cold reduced flat steel products of iron or non- alloy steel or other alloy steel, of all widths and thickness, not clad, plated or coated	China PR	China PR	M/s Zhang- jiagang Yangtze River Cold Rolled Sheet Co., Ltd.	1. M/s Jiangsu Shagang Interna- tional Trade Co., Ltd., China PR, 2. M/s Xinsha Interna- tional Pte Ltd, Singapore 3. M/s Lu Qin (Hong Kong) Co., Ltd., Hong Kong 4. M/s Future Materials Industry (Hong Kong) Co., Ltd, Hong Kong	576	Metric Ton	United States Dollar
14.	7209,	Cold rolled /	China PR	China PR	Any combination		576	Metric	United

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3206 ANTI-DUMPING DUTY NOTIFICATIONS

	7211, 7225 or 7226	cold reduced flat steel products of iron or non- alloy steel or other alloy steel, of all widths and thickness, not clad, plated or coated				576	Ton Dollar	States	
15.	7209, 7211, 7225 or 7226	Cold rolled / cold reduced flat steel products of iron or non- alloy steel or other alloy steel, of all widths and thickness, not clad, plated or coated	China PR	Any country other than those subject to anti- dumping duty	Any Any	576	Metric Ton	United States Dollar	
16.	7209, 7211, 7225 or 7226	Cold rolled / cold reduced flat steel products of iron or non- alloy steel or other alloy steel, of all widths and thickness, not clad, plated or coated	Any country other than those subject to anti- dumping duty	China PR	Any Any	576	Metric Ton	United States Dollar	
17.	7209, 7211, 7225 or 7226	Cold rolled / cold reduced flat steel products of iron or non- alloy steel or other alloy steel, of all widths and thickness, not clad, plated or coated	Ukraine	Ukraine	Zapori- zhstal Integrated Iron and Steel Works PJSC	Metinvest Internat- ional SA, Switzer- land	576	Metric Ton	United States Dollar
18.	7209, 7211, 7225 or 7226	Cold rolled / cold reduced flat steel products of iron or non- alloy steel	Ukraine	Ukraine	Any combination other than S. No. 17	576	Metric Ton	United States Dollar	

		or other alloy steel, of all widths and thickness, not clad, plated or coated							
19.	7209, 7211, 7225 or 7226	Cold rolled / cold reduced flat steel products of iron or non-alloy steel or other alloy steel, of all widths and thickness, not clad, plated or coated	Ukraine	Any country other than those subject to anti-dumping duty	Any	Any	576	Metric Ton	United States Dollar
20.	7209, 7211, 7225 or 7226	Cold rolled / cold reduced or flat steel products of iron or non-alloy steel or other alloy steel, of all widths and thickness, not clad, plated or coated	Any country other than those subject to anti-dumping duty	Ukraine	Any	Any	576	Metric Ton	United States Dollar

Note:

i. Nil duty, as at serial number 3 of the table above, is only applicable for following quality/grades:

(a) Micro-alloyed steels of Advanced High Strength Quality (AHSS) with minimum UTS \geq 590MPa having width \leq 600 mm oiled and with trimmed edges

(b) Medium and High Carbon steels with Carbon $>$ 0.15% having width \leq 600mm oiled and with trimmed edges.

ii. The description of the subject goods excludes the following :

(a) Stainless Steel

(b) High Speed Steel, i.e., alloy steels containing, with or without other elements, at least two of the three elements Molybdenum (Mo), Tungsten (W) and Vanadium (V) with a combined content by weight of 7% or more, 0.6% or more of Carbon and 3 to 6% of Chromium.

(c) Silicon Electrical Steels conforming to Grain Oriented and Non- Grain Oriented Steels i.e. alloy steels containing by weight, atleast 0.6% but not more than 6% of Silicon and not more than 0.08% of Carbon. This steel may also contain by weight not more than 1% of Aluminium but no other element in a proportion that would give the steel the characteristics of other alloy steel.

2. The anti-dumping duty imposed under this notification shall be effective for a period of five years (unless revoked, superseded or amended earlier) from the date of imposition of the provisional anti-dumping duty, that is, the 17th August, 2016, and shall be payable in Indian currency:

Provided that the said anti-dumping duty shall not be levied for the period commencing from the date of the

lapse of the provisional anti-dumping duty, that is, the 17th April, 2017 upto the preceding day of the publication of this notification in the Official Gazette.

Explanation.- For the purposes of this notification, -

(a) "landed value" of imports for the purpose of this notification means the assessable value as determined by the customs under the Customs Act, 1962 (52 of 1962) and includes all duties of customs except duties levied under sections 3, 3A, 8B, 9 and 9A of the Customs Tariff Act, 1975;

(b) rate of exchange applicable for the purposes of calculation of such anti-dumping duty shall be the rate which is specified in the notification of the Government of India, in the Ministry of Finance (Department of Revenue), issued from time to time, in exercise of the powers conferred by section 14 of the Customs Act, 1962 (52 of 1962), and the relevant date for the determination of the rate of exchange shall be the date of presentation of the bill of entry under section 46 of the said Act.

Anti-dumping duty on Wire Rod of Alloy or Non-Alloy Steel Originating or Exported from specified countries:

[Notifn. No. 48/2017-Cus., dt. 9.10.2017]

Whereas, in the matter of "Wire Rod of Alloy or Non-Alloy Steel" (hereinafter referred to as the 'subject goods'), falling under headings 7213 or 7227 of the First Schedule to the Customs Tariff Act, 1975 (51 of 1975), (hereinafter referred to as the 'Customs Tariff Act'), originating in, or exported from the People's Republic of China (hereinafter referred to as the 'subject country'), and imported into India, the designated authority in its preliminary findings published in the Gazette of India, Extraordinary, Part I, Section 1, vide notification number 14/17/2016-DGAD dated the 27th September, 2016, had recommended imposition of provisional anti-dumping duty on the imports of subject goods, originating in, or exported from the subject countries;

And, whereas, on the basis of the aforesaid findings of the designated authority, the Central Government had imposed provisional anti-dumping duty on the subject goods vide notification of the Government of India in the Ministry of Finance (Department of Revenue), No. 51/2016-Customs (ADD) dated the 2nd November, 2016 published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i), vide number G.S.R. 1039 (E), dated the 2nd November, 2016;

And, whereas, the designated authority in its final findings vide notification No.14/17/2016-DGAD dated, the 30th August, 2017 published in the Gazette of India, Extraordinary, Part I, Section 1, dated the 30th August, 2017, has come to the conclusion that-

- (i) the subject goods have been exported to India from the subject country below its normal value, resulting in dumping;
- (ii) the domestic industry has suffered material injury due to dumping of the subject goods from the subject country;
- (iii) the material injury has been caused by the dumped imports of subject goods from the subject countries,

and has recommended imposition of definitive anti-dumping duty on imports of the subject goods, originating in, or exported from subject country and imported into India, in order to remove injury to the domestic industry.

Now, therefore, in exercise of the powers conferred by sub-sections (1) and (5) of section 9A of the Customs Tariff Act, read with rules 18 and 20 of the Customs Tariff (Identification, Assessment and Collection of Anti-dumping Duty on Dumped Articles and for Determination of Injury) Rules, 1995, the Central Government, after considering the aforesaid final findings of the designated authority, hereby imposes on the subject goods, the description of which is specified in column (3) of the Table below, falling under heading of the First Schedule to the Customs Tariff Act as specified in the corresponding entry in column (2), originating in the countries as specified in the corresponding entry in column (4), exported from the countries as specified in the corresponding entry in column (5), produced by the producers as specified in the corresponding entry in column (6), exported by the exporters as specified in the corresponding entry in column (7), imported into India, an anti-dumping duty at a rate which is equivalent to difference between the landed value of the subject goods and the amount mentioned in the corresponding entry in column (8), provided the landed value is less than the value specified in column (8), in the currency as specified in the corresponding entry in column (10) and as per unit of measurement as specified in the corresponding entry in column (9) of the said Table, namely :-

Table

Sl. Heading/ No. Sub	Description of goods* heading	Country of	Country of Origin	Producer Export	Exporter	Amount	Unit	Currency
(1) (2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)
1. 7213 or 7227	Bars and rods, hot-rolled, in irregularly wound coils, of iron or non-alloy steel or alloy steel, excluding (i) bars and rods containing indentations, ribs, grooves or other deformations produced during the rolling process falling under tariff item 72131090 (commonly known as rebars or TMT bars), (ii) bars and rods of stainless steel falling under tariff heading 7221 and (iii) bars and rods of high speed steel	China PR	China PR	Minmetals Yingkou Medium Plate Co., Ltd.	Minmetals Yingkou Medium Plate Co., Ltd.	535	M T	US\$

		falling under tariff heading 72271000.						
2.	- do -	- do -	China PR	China PR	Any combination other than at S. No.1	546	MT	US\$
3.	- do -	- do -	China PR	Any country other than China PR	Any Any	546	MT	US\$
4.	- do -	- do -	Any country other than China PR	China PR	Any Any	546	MT	US\$

2. The anti-dumping duty imposed under this notification shall be effective for a period of five years (unless revoked, superseded or amended earlier) from the date of imposition of anti-dumping duty, that is, the 2nd November, 2016 and shall be payable in Indian currency:

Provided that the said anti-dumping, duty shall not be levied for the period commencing from the date of the lapse of the provisional anti-dumping duty, that is, the 2nd May, 2017 up to the preceding day of the publication of this notification in the Official Gazette.

Explanation. - For the purposes of this notification, -

(a) "landed value" of imports for the purpose of this notification means the assessable value as determined by the customs under the Customs Act, 1962 (52 of 1962) and includes all duties of customs except duties levied under sections 3, 3A, 8B, 9 and 9A of the Customs Tariff Act, 1975;

(b) rate of exchange applicable for the purpose of calculation of such anti-dumping duty shall be the rate which is specified in the notification of the Government of India, in the Ministry of Finance (Department of Revenue), issued from time to time, in exercise of the powers conferred by section 14 of the Customs Act, 1962 (52 of 1962), and the relevant date for the determination of the rate of exchange shall be the date of presentation of the bill of entry under section 46 of the said Customs Act, 1962.

Anti-dumping duty on Colour coated/pre-painted flat products of Alloy or Non-Alloy Steel Originating or Exported from specified countries:

[Notifn. No. 49/2017-Cus., dt. 17.10.2017.]

Whereas, in the matter of "Colour coated/pre-painted flat products of alloy or non-alloy steel" (hereinafter referred to as the 'subject goods'), falling under headings 7210, 7212, 7225 or 7226 of the First Schedule to the Customs Tariff Act, 1975 (51 of 1975), (hereinafter referred to as the 'Customs Tariff Act'), originating in, or exported from the People's Republic of China and European Union (hereinafter referred to as the 'subject countries'), and imported into India, the designated authority in its preliminary findings published in the Gazette of India, Extraordinary, Part I, Section 1, vide notification number 14/28/2016-DGAD, dated the 20th October, 2016, had recommended imposition of provisional anti-dumping duty on the imports of subject goods, originating in, or exported from the subject countries;

And, whereas, on the basis of the aforesaid findings of the designated authority, the Central Government had imposed provisional anti-dumping duty on the subject goods vide notification of the Government of India in the Ministry of Finance (Department of Revenue), No. 02/2017-Customs (ADD), dated the 11th January, 2017, published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i), vide number G.S.R. 21 (E), dated the 11th January, 2017;

And, whereas, the designated authority in its final findings vide notification No.14/28/2016-DGAD, dated the 30th August, 2017, published in the Gazette of India, Extraordinary, Part I, Section 1, dated the 30th August, 2017, has come to the conclusion that-

- (i) the subject goods have been exported to India from the subject countries below its normal value, resulting in dumping;
- (ii) the domestic industry has suffered material injury due to dumping of the subject goods from the subject countries;
- (iii) the material injury has been caused by the dumped imports of subject goods from the subject countries,

and has recommended imposition of definitive anti-dumping duty on imports of the subject goods, originating in, or exported from subject countries and imported into India, in order to remove injury to the domestic industry.

Now, therefore, in exercise of the powers conferred by sub-sections (1) and (5) of section 9A of the Customs Tariff Act, read with rules 18 and 20 of the Customs Tariff (Identification, Assessment and Collection of Anti-dumping Duty on Dumped Articles and for Determination of Injury) Rules, 1995, the Central Government, after considering the aforesaid final findings of the designated authority, hereby imposes on the subject goods, the description of which is specified in column (3) of the Table below, falling under heading of the First Schedule to the Customs Tariff Act as specified in the corresponding entry in column (2), originating in the countries as specified in the corresponding entry in column (4), exported from the countries as specified in the corresponding entry in column (5), produced by the producers as specified in the corresponding entry in column (6), exported by the exporters as specified in the corresponding entry in column (7) and imported into India, an anti-dumping duty at a rate which is equivalent to difference between the landed value of the subject goods and the amount mentioned in the corresponding entry in column (8), provided the landed value is less than the value specified in column (8), in the currency as specified in the corresponding entry in column (10) and as per unit of measurement as specified in the corresponding entry in column (9) of the said Table, namely :-

Table

Sl. No.	Heading/ Sub	Description of goods* of heading	Country of Origin	Country of Export	Producer	Exporter	Amount	Unit	Currency
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)
1.	7210, 7212, 7225 or 7226	Pre-painted, painted, colour coated or organic coated flat steels in	China PR	China PR	Any	Any	822	Metric tonne	United states Dollar

		coils or not in coils whether or not with metallic coated substrate of zinc, aluminium-zinc or any other substrate coating							
2.	- do -	- do -	China PR	Any country other than the subject countries	Any	Any	822	Metric tonne	United states Dollar
3.	- do -	- do -	Any country other than the subject countries	China PR	Any	Any	822	Metric tonne	United states Dollar
4.	-do-	-do-	European Union	European Union	Any	Any	822	Metric tonne	United states Dollar
5.	- do -	- do -	European Union	Any country other than the subject countries	Any	Any	822	Metric tonne	United states Dollar
6.	- do -	- do -	Any country other than the subject countries	European Union	Any	Any	822	Metric tonne	United states Dollar

*Note: The description of goods does not include the plates of thickness of 6mm or more.

2. The anti-dumping duty imposed under this notification shall be effective for a period of five years (unless revoked, superseded or amended earlier) from the aforesaid date of imposition of the provisional anti-dumping duty, that is, the 11th January, 2017 and shall be payable in Indian currency:

Provided that the said anti-dumping, duty shall not be levied for the period commencing from the date of the lapse of the provisional anti-dumping duty, that is, the 10th July, 2017 up to the preceding day of the publication of this notification in the Official Gazette.

Explanation. - For the purposes of this notification, -

(a) "landed value" of imports means the assessable value as determined by the customs under the Customs Act, 1962 (52 of 1962) and includes all duties of customs except duties levied under

sections 3, 3A, 8B, 9 and 9A of the Customs Tariff Act, 1975;

(b) rate of exchange applicable for the purpose of calculation of such anti-dumping duty shall be the rate which is specified in the notification of the Government of India, in the Ministry of Finance (Department of Revenue), issued from time to time, in exercise of the powers conferred by section 14 of the Customs Act, 1962 (52 of 1962), and the relevant date for the determination of the rate of exchange shall be the date of presentation of the bill of entry under section 46 of the said Customs Act, 1962.

Anti-dumping duty on Cold Rolled Flat Products of Stainless Steel Originating or Exported from specified countries:

[Notifn. No. 52/2017-Cus., dt. 24.10.2017.]

Whereas, in the matter of review of anti-dumping duty on import of Cold Rolled Flat Products of Stainless Steel, falling under the heading 7219 of the First Schedule to the Customs Tariff Act, 1975 (51 of 1975) [hereinafter referred to as the Customs Tariff Act], originating in or exported from People's Republic of China, Korea, European Union, South Africa, Taiwan (Chines Taipei), Thailand and United Sates of America (USA) (hereinafter referred to as the subject countries / territories), the designated authority, vide its final findings in notification No. 15/04/2014 -DGAD, dated the 12th October, 2015, published in the Gazette of India, Extraordinary, Part I, Section 1, dated the 12th October, 2015, had recommended imposition of the anti-dumping duty on Cold Rolled Flat Products of Stainless Steel, originating in or exported from the subject countries / territories.

And whereas, on the basis of the aforesaid findings of the designated authority, the Central Government had imposed an anti-dumping duty on Cold Rolled Flat Products of Stainless Steel, originating in or exported from the subject countries / territories, vide, notification of the Government of India in the Ministry of Finance (Department of Revenue), No.61/2015-Customs (ADD), dated the 11th December, 2015, published vide G.S.R. 955(E) in the Gazette of India, Extraordinary, Part II, Section 3, Sub-Section (i), dated the 11th December, 2015;

And whereas, the designated authority, published vide notification No.14/1/2014-DGAD, dated the 19th February, 2016, in the Gazette of India, Extraordinary, Part I, Section 1, in the matter of circumvention of the anti-dumping duty imposed on imports of Cold Rolled Flat Products of Stainless Steel, had initiated an investigation to determine the need for extending anti-dumping duty imposed on the imports of Cold Rolled Flat Products of Stainless Steel, originating in or exported from the subject countries / territories, vide, notification of the Government of India in the Ministry of Finance (Department of Revenue), No.61/2015-Customs (ADD), dated the 11th December, 2015, published vide G.S.R. 955(E) in the Gazette of India, Extraordinary, Part II, Section 3, Sub-Section (i), dated the 11th December, 2015, to the imports of "Cold-rolled Flat products of stainless steel of width greater than 1250 mm of all series not further worked than Cold rolled (cold reduced) with a thickness of up to 4mm (width tolerance of +30 mm for Mill Edged and +4mm for Trimmed Edged); excluding:

(a) Grades AISI 420 high carbon, 443, 441, EN 1.4835, 1.4547, 1.4539, 1.4438, 1.4318, 1.4833 and EN 1.4509; and

(b) Product supplied under Indian Patent No. 223848 in respect of goods comprising Low Nickel containing Chromium-Nickel Manganese-Copper Austenitic Stainless steel and representing Grades

YU 1 and YU 4, produced and supplied by M/s Yieh United Steel Corp (Yusco) of Chinese Taipei (Taiwan)",

(hereinafter referred to as the 'subject goods') falling under the heading 7219 of the First Schedule to the Customs Tariff Act, originating in or exported from the subject countries/ territories;

And whereas, the designated authority in its final findings, published vide notification No.14/2014-DGAD, dated the 18th August, 2017, in the Gazette of India, Extraordinary, Part I, Section 1, has come to the conclusion that-

(i) imports of circumventing product (subject goods) have increased significantly post levy of anti-dumping duty;

(ii) the value addition in converting subject goods to cold rolled flat products of stainless steel of widths covered vide notification No. 61/2015-Customs (ADD), dated the 11th December, 2015 is less than the prescribed threshold.

(iii) subject goods have been exported at dumped prices during the Period of Investigation.

and has recommended imposition of existing anti-dumping duty imposed on the imports of Cold Rolled Flat Products of Stainless Steel originating in or exported from the subject countries / territories, vide, notification of the Government of India in the Ministry of Finance (Department of Revenue), No.61/2015-Customs (ADD), dated the 11th December, 2015, published vide G.S.R. 955(E) in the Gazette of India, Extraordinary, Part II, Section 3, Sub-Section (i), dated the 11th December, 2015, on the subject goods, originating in or exported from the subject countries / territories;

Now, therefore, in exercise of the powers conferred by sub-sections (1), (1A) and (5) of section 9A of the Customs Tariff Act, read with rule 27 of the Customs Tariff (Identification, Assessment and Collection of Anti-dumping Duty on Dumped Articles and for Determination of Injury) Rules, 1995, the Central Government, after considering the aforesaid final findings of the designated authority, hereby imposes on the subject goods, the description of which is specified in column (3) of the Table below, the specification of which is specified in column (4), falling under tariff heading of the First Schedule to the Customs Tariff Act as specified in the corresponding entry in column (2), originating in the countries/territories as specified in the corresponding entry in column (5), exported from the countries/territories as specified in the corresponding entry in column (6), produced by the producers as specified in the corresponding entry in column (7), exported by the exporters as specified in the corresponding entry in column (8), and imported into India, an anti-dumping duty at the rate to be worked out as percentage of the landed value of imports of the subject goods as specified in the corresponding entry in column (9) of the said Table, namely:-

Table

Sl. No.	Tariff heading	Description of goods	Specification	Countries/ Territories of Origin	Countries/ Territories of Export	Producer	Exporter	Duty Amount
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)
1	7219	Cold-rolled Flat products of stainless	All Grades, All Series except the	People's Republic of China	Any	Any	Any	57.39%

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3215 ANTI-DUMPING DUTY NOTIFICATIONS

		steel	exclusions as per footnote below*						
2	-Do-	-Do-	-Do-	Any country other than the subject countries/ territories	People's Republic of China	Any	Any	57.39%	
3	-Do-	-Do-	-Do-	Korea RP	Korea RP	POSCO	1. Hyundai Corporation 2. Daewoo International Corporation	5.39%	
4	-Do-	-Do-	-Do-	Korea RP	Korea RP	Any combination than above	other combination	13.44%	
5	-Do-	-Do-	-Do-	Korea RP	Any	Any	Any	13.44%	
6	-Do-	-Do-	-Do-	Any country other than the subject countries/ territories	Korea RP	Any	Any	13.44%	
7	-Do-	-Do-	-Do-	Chinese Taipei	Any	Any	Any	15.93%	
8	-Do-	-Do-	-Do-	Any country other than the subject countries/ territories	Chinese Taipei	Any	Any	15.93%	
9	-Do-	-Do-	-Do-	South Africa	South Africa	Columbus Stainless (Pty) Ltd	Columbus Stainless (Pty) Ltd	12.34%	
10	-Do-	-Do-	-Do-	South Africa	South Africa	Any combination than above	other combination	36.91%	
11	-Do-	-Do-	-Do-	South	Any Africa	Any	Any	36.91%	
12	-Do-	-Do-	-Do-	Any country other than the subject countries/ territories	South Africa	Any	Any	36.91%	
13	-Do-	-Do-	-Do-	Thailand	Thailand	POSCO Thainox	1. POSCO Thainox 2. Hyundai Corporation	4.58%	

14	-Do-	-Do-	-Do-	Thailand	Thailand	Any combination other than above combination		5.39%
15	-Do-	-Do-	-Do-	Thailand	Any	Any	Any	5.39%
16	-Do-	-Do-	-Do-	Any country other than the subject countries/ territories	Thailand	Any	Any	5.39%
17	-Do-	-Do-	-Do-	United States of America	Any	Any	Any	9.47%
18	-Do-	-Do-	-Do-	Any country other than the subject countries/ territories	USA	Any	Any	9.47%
19	-Do-	-Do-	-Do-	European Union	European Union	Acerinox Europa SAU, Spain	Acerinox Europa SAU, Spain	29.41%
20	-Do-	-Do-	-Do-	European Union	European Union	Any combination other than the above combination		52.56%
21	-Do-	-Do-	-Do-	European Union	Any	Any	Any	52.56%
22		-Do-	-Do-	Any country other than the subject countries/ territories	European Union	Any	Any	52.56%

*Note: The subject goods include cold-rolled Flat products of stainless steel of width greater than 1250 mm of all series not further worked than Cold rolled (cold reduced) with a thickness of up to 4mm (width tolerance of +30 mm for Mill Edged and +4mm for Trimmed Edged), excluding the following:

(a) Grades AISI 420 high carbon, 443, 441, EN 1.4835, 1.4547, 1.4539, 1.4438, 1.4318, 1.4833 and EN 1.4509;

(b) Product supplied under Indian Patent No. 223848 in respect of goods comprising Low Nickel containing Chromium-Nickel Manganese-Copper Austenitic Stainless steel and representing Grades YU 1 and YU 4, produced and supplied by M/s Yieh United Steel Corp (Yusco) of Chinese Taipei Taiwan).

2. Further, no anti-dumping duty shall be payable on imports of the subject goods if:

- (i) an importer who imports the subject goods for end use in the same form without slitting; or
- (ii) slitted it into 2 or more subject goods i.e. sizes above 1250 mm (for example a 2600 mm piece slitted into two 1300 mm size pieces),

Provided that the importer follows the procedure set out in the Customs (Import of Goods at Concessional Rate of Duty) Rules, 2017.

Explanation: Anti-dumping duty shall be payable on the imports of the subject goods if it is slitted for a combination of subject goods and below subject goods size or below subject goods sizes, (For example, an 1800 mm piece being slit into a 1400 mm and a 400-mm piece or a 2200 mm piece is slit into 1400 mm and 800 mm or a 1400 mm piece being slit into 600, 500 & 300 mm sizes);

3. This notification shall remain in force up to and inclusive of the 10th December, 2020, unless revoked earlier, from the date of publication of this notification in the Official Gazette and the anti-dumping duty shall be paid in Indian currency.

Explanation. - For the purposes of this notification, "Landed Value" shall be the assessable value as determined under the Customs Act, 1962 (52 of 1962) and all duties of customs except duties levied under sections 3, 3A, 8B, 9 and 9A of the Customs Tariff Act.